

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. 68/2025/EZ

IN THE MATTER OF:

DUSMANT KUMAR BAL

...APPLICANT

VERSUS

STATE OF ODISHA & ORS.

...RESPONDENTS

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District Collector, Jajpur
Govt. of Odisha/Depondent

Jajpur, Odisha
Dtd. 17.05.2025

Through

padmeshmishra

PADMESH MISHRA,
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

Original Application No. 68/2025/EZ

IN THE MATTER OF:

DUSMANT KUMAR BAL

...APPLICANT

VERSUS

STATE OF ODISHA & ORS.

...RESPONDENTS

**COUNTER AFFIDAVIT ON BEHALF OF THE COLLECTOR &
DISTRICT MAGISTRATE, JAJPUR, RESPONDENT NO. 4**

I, Mrs. P. Anvesha Reddy, aged about 33 years, W/o - Tejas Kulkarni, at present working as Collector & District Magistrate, Jajpur, At/Po/Ps/Dist. - Jajpur, do hereby solemnly affirm and stated as follows:

1. That, I am arrayed as the Respondent No.4 in the above-mentioned Original Application, in my official capacity. I have gone through the said application and understood the contents thereof. I am also well acquainted with the facts of the present case as derived from the official records and as such I am competent to swear the present affidavit.

2. That it is humbly submitted that there are total five (5) numbers of Black Stone Quarries in Aruha Hill Cluster under Mouza Aruha of Dharmasala Tahasil of Jajpur district namely Aruha BSQ No.1 (3.00 Acre), Aruha BSQ No.2 (19.90 Acre), Aruha BSQ No.3 (18.88 Acre), Aruha BSQ No.4 (18.98Acre) and Aruha BSQ No.5 (20 Acre) with total Cluster Area 80.76 Acre. The above sources have been included in the approved District Survey Report (DSR) of Jajpur district and Cluster Mining Plan has also been prepared. Besides, the Cluster Environmental Clearance has also been obtained. As all the sources are available in the District Survey Report, the above sources were auctioned by the then Competent

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Authority-cum-Tahasildar, Dharmasala. However, consequent upon transfer of the subject "Minor Minerals" to Steel & Mines Department vide GA&PG Department Notification No.32882 dtd. 21.11.2022, the Directorate of Minor Minerals, Odisha functioning under the administrative control of Revenue & D.M. Department is transferred to administrative control of Steel & Mines Department w.e.f. 01.02.2023 vide Revenue & D.M Department Notification No.3801 dtd. 01.02.2023. Subsequently, the O/o the Deputy Director of Mines, Jajpur Circle, Jajpur was established on 30.06.2023 at Jajpur Town of Jajpur District for administration and management of minor minerals in the district of Jajpur & Jagatsinghpur vide Notification No.4580 dated. 04.05.2023. Accordingly, the case record of the Aruha BSQ No.3 (18.88 Acre), Aruha BSQ No.5 (20 Acre) and Aruha BSQ No.4 (18.98 Acre) are transferred to the O/o the Deputy Director of Mines, Jajpur Circle, Jajpur from the O/o the Tahasildar, Dharmasala. Out of the above three Black Stone Quarries, Aruha BSQ No.3 (18.88 Acre) and Aruha BSQ No.5 (20 Acre) are operational inactive quarries (i.e. quarries which have stopped production & despatch of minor minerals temporarily due to need of statutory compliance such as EC, CTO, CTE, pending dues etc.) and were auctioned in favour of Sri Sarat Jena and Manoj Kumar Samal respectively by the then Tahasildar, Dharmasala. The Aruha BSQ No.4 (18.98 Acre) is non-operational and ready for auction source. The remaining two sources are also non-operational and are currently attached with the Economic Offence Wing (EOW), Bhubaneswar being attached in relation to Lokayukta Case No.1355/2020 which are sub-judice.

3. That it is humbly submitted that the Committee constituted vide order dated 15.04.2025 of the Hon'ble NGT has enquired into the allegations made in the aforesaid O.A and its inquiry Report is annexed herewith.

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(The true copy of Inquiry Report of the Committee is annexed herewith as ANNEXURE- A).

PARAGRAPH WISE REPLY

4. That with regard to the averments made in Paragraph No.1 & 34, it is humbly submitted that the State Pollution Control Board grants Consent to Operate (CTO) after receiving all the statutory clearance of the quarry as per the requirement of the Board.

(The present status of consent to operate granted to the Black Stone Quarries Aruha Cluster are annexed herewith as ANNEXURE- B)

5. That with regard to the averments made in Paragraph No.2 & 29, it is humbly submitted that a Joint enquiry was conducted on 03.12.2024 by the officials of Mining, Revenue and SPCB to look into the allegations. Further, the Mining Officer, Jajpur district during his visit to the Aruha BSQ No. 3 (Area – 18.88 Ac) on 11.03.2025 found that the said BSQ was operational even though the Environmental clearance had expired on 16.05.2025. The Mining Officer, Jajpur seized 16 nos. of vehicles & machinery from the quarry site and imposed a total penalty amounting to Rs. 40,25,000/- (Rupees Forty Lakhs Twenty Five Thousand Only) vide Demand Note No. 1801/MM dated 26.03.2025 against the vehicles. The stated amount being outstanding on the above Lessee i.e. Sri Sarat Jana, the Mining Officer, Jajpur has filed an FIR at Dharmasala Police Station, Dist. - Jajpur. In addition to this, a Joint enquiry was conducted on 24.03.2025 by the district administration to look into the allegation made by residents of Aruha Villages regarding Illegal Mining Operation in Aruha BSQs.

(Copy of the reports as are annexed herewith are ANNEXURE-C)

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6. That, with regard to the averments made in Paragraph No.3, 15 & 16, it is humbly submitted that for verification of the same, M/S TKS Consultancy Services, Bhubaneswar was requested to conduct survey and submit its report. The report submitted by the agency dated 19.04.2025 revealed that excavation has been done beyond six metres in some places of the above two quarries. Taking into account the sensitiveness of the matter & to avoid any future litigation, the ORSAC, Bhubaneswar has been requested vide this office Letter No.2787 dated 07.05.2025 to check the authenticity of the report submitted by M/S TKS Consultancy Services. After confirmation from the ORSAC, the report will be submitted before this Hon'ble Tribunal.

(Copy of Letter No.2787 dated 07.05.2025 alongwith the report of M/s TKS Consultancy Services, Bhubaneswar is annexed herewith as **ANNEXURE- D**)

7. That, with regard to the averments made in Paragraph No.4, 12 & 13, it is humbly submitted that M/s. TKS Consultancy Services, Bhubaneswar has been requested vide this office Letter No. 924 dated 18.02.2025 & Letter No. 2692 dated 02.05.2025 to assess the volume of black stone extracted which is awaited at its end.

(Copy of Letter No. 924 dated 18.02.2025 & Letter No.2692 dated 02.05.2025 is annexed as **ANNEXURE - E**).

8. That, with regard to the averments made in Paragraph No.5, it is humbly submitted that the Lessee Sri Manoj Kumar Samal was imposed with a penalty amounting to Rs. 4,20,47,585/- (Rupees Four Crores Twenty Lakhs Forty-Seven Thousand Five Hundred Eighty-Five Only) by the Tahsildar, Dharmasala for over extraction of black stone from Aruha BSQ – 20 Ac. The Lessee has cleared the dues.

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9. That, with regard to the averments made in Paragraph No.6, it is humbly submitted that the revised demand issued by the Tahasildar, Dharmasala was challenged by the lessee Sri Sarat Kumar Jena and as per the order of the Hon'ble Court passed in WP(C) No. 22490/2023, the lessee was allowed to operate the quarry after depositing 30% of the revised demanded amount on dated 08.08.2023.

10. That, with regard to the averments made in Paragraph No.7, it is humbly submitted that the Mining operation is being done by Open cast semi-mechanised method of mining.

11. That, with regard to the averments made in Paragraph No.8,9,10,11,19,41 & 43, it is humbly submitted that in compliance of the Order dated 28.02.2020 of the Hon'ble NGT passed in O.A No.304/2019 in the matter of *M. Haridasan & others Vs. State of Kerala*, the Central Pollution Control Board (CPCB) has submitted a report on distance criteria for permitting Stone Quarrying wherein the minimum distance of stone quarries from Residential/Public buildings, Inhabited sites, Protected monuments, Heritage sites, National/State Highway, District roads, Public roads, Railway line/area, Ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals, or Lakes or Tanks, or any other location to be considered by States has been fixed to 100 metre when blasting is not involved and 200 metre when blasting is involved and the same is applicable to the State of Odisha.

12. To ascertain the distance factor, a field visit was conducted on 07.03.2025 by Mining Officials, Regional Officer, State Pollution Control Board, Kalinganagar and Revenue Officials of Dharmasala Tahasil. In this regard, an ORSAC Empanelled Agency M/S TKS Consultancy Service was requested to conduct a survey through DGPS for measurement of distance from BSQs to nearby Habitats, Railway Line, Ponds, Schools and Crusher Units in Aruha

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Cluster under Dharmasala Tahasil of Jajpur district. The said agency has submitted its report which reveals that both the quarries i.e. Aruha BSQ No.3 (18.88 Acre) & Aruha BSQ No.5 (20 Acre) are at a safe distance i.e. more than 200 metres.

(Copy of the report along with map showing the distance factor is annexed herewith as **ANNEXURE - F**)

13. That, with regard to the averments made in Paragraph No.14, it is humbly submitted that no vehicular movement was noticed during joint field visit.

14. That, with regard to the averments made in Paragraph No.17, it is humbly submitted that as per the consent to operate condition, the lessee shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any. During visit it was found that there was no withdrawal of ground water inside the lease.

15. That, with regard to the averments made in Paragraph No.18, it is humbly submitted that no permission has been granted by any authority to take water from nearby villages.

16. That, with regard to the averments made in Paragraph No.20, it is humbly submitted that during visit on 07.01.2025, samples from ground water collected from the tube well at Jabaratali village and sample collected from the tube well at Jabaratali Prakalpa Primary School were taken and analysed. Upon analysis, the report revealed that water in adjoining area was not contaminated.

(Copy of the monitoring report is annexed herewith as **ANNEXURE- G**).

17. That, with regard to the averments made in Paragraph No.21,22,23,32,35 & 42, it is humbly submitted that during joint field visit, there was no mining

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operation at ground zero. However, the lessees of Aruha BSQ No.3 (18.88 Acre) & Aruha BSQ No.5 (20 Acre), prior to operation of the quarries have obtained permission from the Directorate General of Mines Safety (DGMS), Bhubaneswar under Regulation 106 (2) (b) of the Metalliferous Mines Regulation, 1961 and appointed Mines Manager in their respective quarries as per section 17 of Mines Act, 1952 and under regulation 34(1) of Metalliferous Mines Regulation Act, 1961.

18. That, with regard to the averments made in Paragraph No.24, it is humbly submitted that no such provision is incorporated in the Mining Plan, EC, CTE & CTO.

19. That, with regard to the averments made in Paragraph No.25 & 27, it is humbly submitted that at present there are approximately 30 numbers of tress around the Aruha BSQ Cluster. As per EC conditions, the project proponent (lease Holder) is required to deposit certain amount with respective District Environment Society for raising plants of native species within 2 years in a suitable location adjoining the quarry.

20. That, with regard to the averments made in Paragraph No.26, it is humbly submitted that during visit there were no mining operation found. The rain water is stored inside the quarry as observed. Moreover, less quantity of over burden was noticed inside the quarries.

21. That, with regard to the averments made in Paragraph No.28, it is humbly submitted that there is no workshop inside the lease area so hazardous waste authorization is not required as per Hazardous Waste Management Rules, 2016.

22. That, with regard to the averments made in Paragraph No.30 & 36, it is humbly submitted that during visit there was no mining operation or transportation observed.

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23. That, with regard to the averments made in Paragraph No.31 & 38, it is humbly submitted that there are 07 numbers of Crushers in Aruha Mouza and all are having Sitting Clearance Certificate. Consent to establish granted to the stone crushers after obtaining the sitting clearance certificate from District Administration.

(The list of stone crushers is annexed herewith as **ANNEXURE- H**).

24. That, with regard to the averments made in Paragraph No.33, it is humbly submitted that the Director General of Mines Safety on 24th, 25th and 26th of September 2024 conducted an inspection at the Dharmasala Tahsil of Jajpur District, Odisha and observed major contraventions during inspection of quarries. Accordingly, all the Lessee of black stone quarries were directed vide Letter No. 4288 dated 16.11.204 of Deputy Director Mines, Jajpur Circle to stop mining operation and other allied activities with immediate effect till rectification of the contraventions pointed out by the DGMS.

(The Letter No. 4288 dated 16.11.2024 is annexed herewith as **ANNEXURE- I**).

25. That besides the above, the lessees of Aruha BSQ No.3 (18.88 Acre) & Aruha BSQ No.5 (20 Acre), prior to operation of the quarries have obtained permission from the Directorate General of Mines Safety (DGMS), Bhubaneswar under Regulation 106 (2) (b) of the Metalliferous Mines Regulation, 1961 and appointed Mines Manager in their respective quarries as per section 17 of Mines Act, 1952 and under regulation 34(1) of Metalliferous Mines Regulation Act, 1961.

26. That, with regard to the averments made in Paragraph No.37,39 & 40, it is humbly submitted that Consent to Establish & Consent to Operate are granted to

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the Stone Quarry based on approved mining plan & environmental clearance. There are two numbers of quarries in Aruha BSQ Cluster namely Aruha BSQ No.3 (18.88 Acre) & Aruha BSQ No.5 (20 Acre), which had consent to operate & the same were valid up-to 31.03.2025. The abovesaid two quarries were having approved mining plan & environmental clearance. During visit, both the quarries were non-operational & the compliance to consent to operate special conditions are as follows:

- (i) The rain water is stored inside the quarry as observed.
- (ii) The rain water are channelized inside the quarry as observed.
- (iii) There was no mining operation found during visit.
- (iv) There was no mining operation found during visit.
- (v) There was no mining operation as well as transportation found during visit.
- (vi) As per the consent to operate condition, the lessee shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.
- (vii) During visit it was found that there was no withdrawal of ground water inside the lease.
- (viii) No obstruction of flow of water from higher to lower land was observed.

27. That, with regard to the averments made in Paragraph No.44 to 47, it is humbly submitted that the averment is not sustainable. The District Administration is delivering up-to its full strength in preventing theft and illegal transportation of minor minerals through District Level Task Force Committee i.e. at District level under the Chairmanship of the District Collector, at Sub-divisional Level under the Chairmanship of District Sub-Collector and at Tahsil Level under the Chairmanship of concerned Tahsildar. Further, the Authorities are well versed about their duties and responsibilities and are duly discharging

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their duties. Action as deemed proper is being taken against the offenders and in case of any future contraventions, the same will be dealt with as per extant laws.

28. That, with regard to the averments made in Paragraph No. 48 to 51, it is humbly submitted that Compliance to the Orders of the Hon'ble Courts is being meticulously implemented. Remedial actions are also being taken whenever violations of any of the norms/terms & conditions are brought to fore. Further, action against contravention of any of the rules/norms/terms & conditions of the lease will be taken as deemed proper as per law.

29. That, the statements made above in Paragraphs are true to the best of my knowledge and belief, as per information derived from the records and the statements. I believe the information to be true as per available Official records.

30. This is for humble submission before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata.

P. ANVESHA REDDY

DEPONENT

COLLECTOR

JAJPUR

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

Verified at Jajpur on this 17th day of May 2025.

P. ANVESHA REDDY

DEPONENT

COLLECTOR

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ANNEXURE- A

OFFICE OF THE COLLECTOR AND DISTRICT MAGISTRATE, JAJPUR

Ph 06728-222001(O) 222330 (R) Fax -222087
E-mail: dm-jajpur@nic.in. Web site: www.jajpur.odisha.gov.in
Letter No 6956 Date 16.5.2025

From

Mrs. P. Anvesha Reddy, IAS,
Collector & D.M, Jajpur District.

To

The Advocate General,
Odisha, Cuttack.

Sub: Submission of inquiry report of Aruha black stone quarry located under Tahasil-Dharmasala of Jajpur district in pursuance of order dated 15/04/2025 passed by the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata in Original Application No.- 68/2025/EZ filed by Sri Dusmanta Kumar Bal -Vrs-state & others.

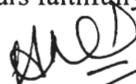
Ref: Original Application No.- 68/2025/EZ filed by Sri Dusmanta Kumar Bal -Vrs-state & others before Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata

Sir,

Enclosed please find herewith the inquiry report of Aruha black stone quarry (BSQ) located under Tahasil-Dharmasala of Jajpur district in pursuance of order dated 15/04/2025 passed by the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata in Original Application No.- 68/2025/EZ filed by Sri Dusmant Kumar Bal-Vrs-state & others for favour of your kind information and necessary action

Yours faithfully

Encl: As above


Collector & D.M, Jajpur

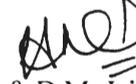
Memo No. 6957 / Date 16-5-2025

Copy to persons concerned for information and necessary action.


Collector & D.M, Jajpur

Memo No. 6958 Date 16-5-2025

Copy submitted to the Member Secretary, Odisha State Pollution Control Board for kind information.


Collector & D.M, Jajpur

Memo No. 6959 / Date 16-5-2025

Copy submitted to the Director of Mines & Geology, Odisha, Bhubaneswar // Director of Minor Minerals, Odisha, Bhubaneswar for kind information.


Collector & D.M, Jajpur

INQUIRY REPORT OF ARUHA BLACK STONE QUARRY (BSQ) LOCATED UNDER TAHASIL-DHARMASALA OF JAJPUR DISTRICT IN PURSUANCE OF ORDER DATED 15/04/2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT), EASTERN ZONE BENCH, KOLKATA IN ORIGINAL APPLICATION NO.- 68/2025/EZ FILED BY SRI DUSMANTA KUMAR BAL -VRS-STATE & OTHERS

- Ref: 1. Order dated 15/04/2025 of the Hon'ble NGT, EZ, Kolkata.
2. Letter No.6631 dated 06.05.2025 of the Collector & District Magistrate, Jajpur (copy enclosed).
3. Previous joint Inquiry Report dated 28.03.2025 submitted before the Chairman, State Environmental Impact Assessment Authority (SEIAA), Odisha on allegation of residents of Aruha Village (copy enclosed).
-

1. **Introduction.** In pursuance of the Order dated 15/04/2025 passed by the Hon'ble NGT, EZ, Kolkata in Original Application No. 68/2025/EZ filed by Dusmant Kumar Bal-Vrs-State & Others. an Inquiry Team comprising of following officers duly authorized by the respective competent authority in reference to above quoted letter of the Collector & DM, Jajpur, jointly visited Black Stone Quarry (BSQ) Area of Aruha i.e. Aruha BSQ No. 3 (Acre 18.88 Decimal) & Aruha BSQ No. 5 (Acre 20.00 Decimal) under Tahasil - Dharmasala of Dist-Jajpur on 08/05/2025.

Team Composition

- (i) Addl. District Magistrate (Revenue), Jajpur -Representative of the Collector & District Magistrate, Jajpur -cum-Nodal Officer (Inquiry & Logistic support).
- (ii) Regional Officer (RO), State Pollution Control Board (SPCB), Kalinganagar - Representative of Sr. Scientist, Odisha State Pollution Control Board, Odisha).
- (iii) Deputy Director (Tech-Geology), Directorate of Minor Minerals, Odisha, Bhubaneswar.
- (iv) Deputy Director of Mines, Directorate of Mines & Geology, Odisha, Bhubaneswar
- (v) Deputy Director of Mines (Minor Mineral), Jajpur - Representative of Director of Mines & Geology, Odisha (for all logistic supports)

Accordingly, the Inquiry Team visited the above two Aruha BSQs on 08/05/2025 along with Deputy Director of Mines, Jajpur Circle, Mining Officer, Jajpur district, Tahasildar, Dharmasala & other revenue officials to assist in the survey and inquiry at Aruha BSQ site.

2. **Terms of Reference (ToR) for Joint Inquiry.** With regard to the allegations made in Original Application filed by Sri Sumanta Kumar Bal Vrs. State & Others in O.A No. - 68 of 2025 filed before Hon'ble NGT, EZ, Kolkata.

3. **Details of lease area of Aruha BSQ.** The details of mining lease area of subject quarries are as follows.

Sl No.	Environmental Clearance (E.C) Serial No.	Name of the Proponent / Lessee	Quarry Details	Date of Grant of E.C	Validity period of Lease	Date Line valid up to
01	EC22B001 OR164789	Manoj Kumar Samal	Name-Aruha BSQ No.-5 Khata No. 779 Plot Nos. – 2694(P) & 2807(P) Area- Acre 20.00 Decimal or 8.09 Ha. Village- Aruha Tahasil -Dharmasala, Dist-Jajpur Method of Mining- Semi Mechanised Open Cast Permissible Quantity- 42,000 cum/annum	11.02.2022	5 years	Lease- 30.05.2028 CTO- 31.03.2025

Remarks- The above Lessee i.e. Sri Manoj Kumar Samal was imposed a penalty amounting to Rs. 4,20,47,585/- (Rupees Four Crores Twenty Lakhs Forty-Seven Thousand Five Hundred Eighty-Five Only) by the Tahsildar, Dharmasala for over extraction of black stone from Aruha BSQ – 20 Ac. The Lessee has cleared the dues.

Sl No.	Environmental Clearance (E.C) Serial No.	Name of the Proponent / Lessee	Quarry Details	Date of Grant of E.C	Validity period of Lease	Date Line valid up to
02	EC23B001 OR163112	Sri Sarat Jena	Name-Aruha BSQ No.-3 (Cluster SI No.2/3), Khata No.-779, Plot Nos.-2807, 280 & 2811 Area- Acres 18.88 Decimal or 7.64 Ha. Village- Aruha Tahasil -Dharmasala, Dist. – Jajpur Method of Mining- Semi Mechanised Open Cast Permissible Quantity – 42,034 cum/annum	17.01.2023	5 years	Lease- 21.03.2028 CTO- 31.03.2025

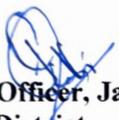
Remarks- The Mining Officer, Jajpur district during his visit to the Aruha BSQ No. 3 (Area – 18.88 Ac) on 11.03.2025 found that the said BSQ was operational even though the Environmental clearance had expired on 16.05.2025. The Mining Officer, Jajpur seized 16 nos. of vehicles & machinery from the quarry site and imposed a total penalty amounting to Rs. 40,25,000/- (Rupees Forty Lakhs Twenty Five Thousands Only) vide Demand Note No. 1801/MM dated 26.03.2025 against the vehicles. The stated amount being outstanding on the above Lessee i.e. Sri Sarat Jena, the Mining Officer, Jajpur has filed an FIR at Dharmasala Police Station, Dist. - Jajpur.

4. Site Survey and Physical Inspection of the Inquiry Team. The joint Inquiry Team with the help of local revenue officials, village map/cadastral map and GPS carried out the detailed survey of the subject quarries at site and physically moved from co-ordinate to co-ordinate and pillars posted on ground zero.

During physical inspection of the Aruha BSQ site, it was ascertained that no quarrying activities are being undertaken at present . That apart, no vehicles, no manpower and no machinery were detected at site. A close inspection revealed that there was no trace of any

vehicular movement on ground to suggest mining activities. It was also seen that minor mineral i.e. black stone of moderate quantity which was extracted previously was stacked at the base of the quarry.

5. Observation/Findings of the Joint Inquiry Team . The para-wise observations/ findings of the joint inquiry on allegations as per original application are enclosed as Annexure-'A' to this report for kind perusal of the Hon'ble NGT, EZ, Kolkata.


Mining Officer, Jajpur
District


Tahasildar, Dharmasala


R.O, SPCB,
Kalinga Nagar

Date: 16.05.2025

Date:

Date: 16.05.2025


Deputy Director of Mines,
Jajpur Circle


Deputy Director of Mines,
Directorate of Mines &
Geology, Odisha,
Bhubaneswar


Deputy Director (Tech-Geology)
Directorate of Minor Minerals,
Odisha, Bhubaneswar

Date: 16.05.2025

Date:

Date:


Addl. District Magistrate (Revenue), Jajpur
16/05/2025


Collector & D.M, Jajpur

Relevant Para No. in Original O.A. No. 68/2023 (ToR)	Allegations in brief	Findings/ Action taken
(1)	(2)	(3)
Para-01 Para-34	Violation of EC & CTO norms	State Pollution Control Board grants consent to operate (CTO) after receiving all the statutory clearance of the quarry as per the requirement of the Board. The present status of consent to operate granted to the Black Stone Quarries Aruha Cluster are enclosed as Annexure-I. (Copy enclosed as <u>Annexure-I</u> Series).
Para-02 Para-29	Inaction with respect to written application dated 06.12.2024 of the complainant.	A Joint enquiry was conducted on dated 03.12.2024 by the officials of Mining, Revenue and SPCB to look into the allegation. Further The Mining Officer, Jajpur district during his visit to the Aruha BSQ No. 3 (Area – 18.88 Ac) on 11.03.2025 found that the said BSQ was operational even though the Environmental clearance had expired on 16.05.2025. The Mining Officer, Jajpur seized 16 nos. of vehicles & machinery from the quarry site and imposed a total penalty amounting to Rs. 40,25,000/- (Rupees Forty Lakhs Twenty FiveT Thousands Only) vide Demand Note No. 1801/MM dated 26.03.2025 against the vehicles. The stated amount being outstanding on the above Lessee i.e. Sri Sarat Jana, the Mining Officer, Jajpur has filed an FIR at Dharmasala Police Station, Dist. - Jajpur. In addition to this a Joint enquiry was conducted on dated 24.03.2025 by the district administration to look into the allegation of residents of Aruha Villages regarding Illegal Mining Operation in Aruha BSQs. (Copy of reports enclosed as <u>Annexure-II</u>

		Series)
Para-03 Para-15 Para-16	Allegation on excavation beyond 6 metres depth.	For verification of the same, M/S TKS Consultancy Services, Bhubaneswar was requested to conduct survey and submit its report. The report submitted by the agency on dated 19.04.2025 revealed, excavation has been done beyond six metres in some places of the above two quarries. Taking into account the sensitiveness of the matter & to avoid any future litigation, the ORSAC, Bhubaneswar has been requested vide this office Letter No.2787 dated 07.05.2025 to check the authenticity of the report submitted by M/S TKS Consultancy Services. After confirmation from the ORSAC, the report will be submitted before the Hon'ble Tribunal. (Copy of Letter No.2787 dated 07.05.2025 enclosed as <u>Annexure-III Series</u>).
Para-04 Para-12 Para-13	Extraction beyond the permissible quantity	M/s. TKS Consultancy Services, Bhubaneswar has been requested vide this office Letter No. 924 dated 18.02.2025 & Letter No.2692 dated 02.05.2025 to assess the volume of black stone extracted which is awaited at its end. (Copy of Letter No. 924 dated 18.02.2025 & Letter No.2692 dated 02.05.2025 enclosed as <u>Annexure-IV Series</u>).
Para-05	Regarding non-deposition of Govt. dues issued vide demand notice dated 25.04.2024 by the Tahasildar,	The Lessee Sri Manoj Kumar Samal was imposed a penalty amounting to Rs. 4,20,47,585/- (Rupees Four Crores Twenty Lakhs Forty-Seven Thousand Five Hundred Eighty-Five Only) by the Tahsildar, Dharmasala for over extraction of black stone from

	Dharmasala	Aruha BSQ – 20 Ac. The Lessee has cleared the dues.
Para-06	Regarding non-deposition of Govt. dues issued vide demand notice dated 16.05.2023 by the Tahasildar, Dharmasala	The revised demand issued by the Tahasildar, Dharmasala was challenged by the lessee Sri Sarat Kumar Jena and as per the order of the Hon'ble Court passed in WP(C) No.22490/2023, the lessee was allowed to operate the quarry after depositing 30% of the revised demanded amount, on 4th 08.09.23 .
Para-07	Unscientific quarry operation in broad day light.	The Mining operation is being done by Open cast semi-mechanised method of mining.
Para-08 Para-09 Para-10 Para-11 Para-19 Para-41 Para-43	Allegation regarding distance of stone quarries to nearby Habitats, Railway line, Ponds, Schools and Crusher Units in Aruha Cluster under Dharmasala Tahasil of Jajpur district and violation of CBCB guidelines.	In compliance to the Order dated 28.02.2020 of the Hon'ble NGT passed in O.A No.304/2019 in the matter of M. Haridasan & others Vrs State of Kerla, the Central Pollution Control Board (CPCB) has submitted a report on distance criteria for permitting Stone Quarrying wherein the minimum distance of stone quarries from Residential/Public buildings, Inhabited sites, Protected monuments, Heritage sites, National/State Highway, District roads, Public roads, Railway line/area, Ropeway trestle or station, Bridges, Dams, Reservoirs, River, Canals, or Lakes or Tanks, or any other locations to be considered by States has been fixed to 100 metre when blasting is not involved and 200 metre when blasting is involved and the same is applicable to the State of Odisha. To ascertain the distance factor, a field visit was conducted on 07.03.2025 by Mining Officials, Regional Officer, State Pollution Control Board, Kalinganagar and Revenue Officials of Dharmasala Tahasil. In this regard, an ORSAC Empanelled Agency M/S TKS Consultancy Service was requested to conduct a survey through DGPS for measurement

		of distance from BSQs to nearby Habitats, Railway line, Ponds, Schools and Crusher Units in Aruha Cluster under Dharmasala Tahasil of Jajpur district. The said agency has submitted its report which reveals that both the quarries i.e. Aruha BSQ No.3 (18.88 Acre) & Aruha BSQ No.5 (20 Acre) are in safe distance i.e. more than 200 met (Copy of the report along with map showing the distance factor is enclosed as <u>Annexure-V Series</u>)
Para-14	There is transportation of nearly 200 trips of stone loaded vehicles resulting pot holes.	No vehicular movement is noticed during joint field visit.
Para-17	Not obtaining permission from ground water authority and violation of E.C	As per the consent to operate condition, the lessee shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any. During visit it was found that there was no withdrawal of ground water inside the lease.
Para-18	Requirement of water for quarry operation	No permission has been granted by any authority to take water from nearby villages.
Para-20	Contaminated water condition & operation without valid explosive licence.	During visit on 07.01.2025 samples from ground water collected from the tube well at Jabaratali village and sample collected from the tube well at Jabaratali Prakalpa Primary School were taken and analysed. From analysis report it is revealed that water in adjoining area is not contaminated. (Copy of the monitoring report is enclosed as <u>Annexure-VI Series</u>).

Para-21 Para-22 Para-23 Para-32 Para-35 Para-42	Wagon blasting, illegal and uncontrolled blasting, use of illegal explosive, plying of vehicles at night	During joint field visit there was no mining operation at ground zero. However, the lessees of Aruha BSQ No.3 (18.88 Acre) & Aruha BSQ No.5 (20 Acre), prior to operational of the quarries have obtained permission from the Directorate General of Mines Safety (DGMS), Bhubaneswar under Regulation 106 (2) (b) of the Metalliferous Mines Regulation, 1961 and appointed Mines Manager in their respective quarries as per section 17 of Mines Act, 1952 and under regulation 34(1) of Metalliferous Mines Regulation Act, 1961.
Para-24	For making of solar fencing.	No such provision is incorporated in the Mining Plan, EC, CTE & CTO.
Para-25 Para-27	No plantation and green belt around quarries by project proponent	At present there are approximately 30 numbers of tress around the Aruha BSQ Cluster. As per EC conditions the project proponent (lease Holder) shall deposit certain amount with respective District Environment Society for raising plants of native species within 2 years in a suitable location adjoining the quarry.
Para-26	No sprinkling of water to arrest dust, no proper stacking of over burdens	During visit there were no mining operation found. The rain water are stored inside the quarry as observed. Moreover, less quantity of over burdens noticed inside the quarries.
Para-28	Hazardous waste authorization	There is no workshop inside the lease area so hazardous waste authorization is not required as per Hazardous waste management Rules 2016.



Para-30 Para-36	Air & noise pollution while plying on the village road.	During visit there is no mining operation as well as transportation observed.
Para-31 Para-38	Establishment of stone crusher unit	There are 07 numbers of Crusher are in Aruha Mouza and all are having Sitting Clearance Certificate. Consent to establish granted to the stone crushers after obtaining the sitting clearance certificate from District Administration. (The list of stone crushers is enclosed as <u>Annexure-VII</u> Series).
Para-33	Violation of DGMS guidelines	That the Director General of the Mines safety on dated 24th 25th and 26th of September 2024 conducted an inspection in the Dharmasala Tahasil of Jajpur District Odisha and observed major contraventions during inspection of quarries. Accordingly, all the Lessee of black stone quarries were directed vide Letter No. 4288 dated 16.011.204 of Deputy Director Mines, Jajpur Circle to stop mining operation and other allied activities with immediate effect till rectification of the contraventions pointed out by the DGMS. (The Letter No. 4288 dated 16.011.204 is enclosed as <u>Annexure-VIII</u> Series). The lessees of Aruha BSQ No.3 (18.88 Acre) & Aruha BSQ No.5 (20 Acre), prior to operational of the quarries have obtained permission from the Directorate General of Mines Safety (DGMS), Bhubaneswar under Regulation 106 (2) (b) of the Metalliferous Mines Regulation, 1961 and appointed Mines Manager in their respective quarries as per section 17 of Mines Act, 1952 and under regulation 34(1) of Metalliferous Mines

		Regulation Act, 1961.
Para-37 Para-39 Para-40	Violation of CTO conditions	<p>There are two number of quarries namely Aruha Black Stone quarry 2/3 and Aruha Black stone quarry were under consent administration.</p> <p>(i) The rain water is stored inside the quarry as observed.</p> <p>(ii) The rain water are channelized inside the quarry as observed.</p> <p>(iii) There was no mining operation found during visit.</p> <p>(iv) There was no mining operation found during visit</p> <p>There was no mining operation as well as transportation found during visit.</p> <p>(v) There was no mining operation as well as transportation found during visit.</p> <p>(vi) There was no mining operation as well as transportation found during visit</p> <p>(vii) As per the consent to operate condition, the lessee shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any. During visit it was found that there was no withdrawal of ground water inside the lease.</p> <p>(viii) No obstruction of flow of water from higher to lower land was observed.</p>
Para-44 Para-45	Non-action of Revenue Officials/district administration to	The allegation is non-maintainable. The District Administration is delivering its full strength in preventing theft and illegal transportation of minor minerals through District

<p>Para-46 Para-47</p>	<p>stop illegal mining operation</p>	<p>Level Task Force Committee i.e. in district level under the Chairmanship of the District Collector, Sub-divisional Level under the Chairmanship of District Sub-Collector and Tahasil Level under the Chairmanship of concerned Tahasildar. Further the Authorities are well concerned about their duties and responsibilities. Action as deemed proper is being taken against the offenders and will also be taken if any violation is observed in future.</p>
<p>Para-48 to 51</p>	<p>Miscellaneous issues related to mining of minor minerals (murroms, sand etc.) and violation of EC, CTO, CTE norms and Orders passed previously by the Hon'ble NGT – regarding</p>	<p>Compliance to the Orders of the Hon'ble Courts are being meticulously implemented. Remedial actions are also being taken whenever violations of any of the norms / terms & conditions are brought to fore. Further, action against contravention of any of the rules/norms/terms & conditions of the lease will be taken as deemed proper as per law.</p>


Mining Officer, Bajpur District


Tahasildar, Dharmasala


R.O, SPCB,
Kaunga Nagar

Date: 16/05/25

Date:

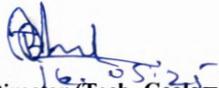
Date: 16/05/2025


 Deputy Director of Mines,
 Jajpur Circle

Date: 16.05.2025


 Deputy Director of Mines,
 Directorate of Mines & Geology, Odisha,
 Bhubaneswar

Date:


 Deputy Director (Tech- Geology)
 Directorate of Minor Minerals, Odisha, Bhubaneswar

Date:


 Addl. District Magistrate (Revenue), Jajpur

Date: 16th May' 2025


 Collector & D.M, Jajpur



**REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
AT-DHABALAGIRI, PO: F.C. PROJECT, JAJPUR ROAD
DIST- JAJPUR-755020, ODISHA

No. 8770 /KNG/BSQ-91Date 13.11.2024 /

By Regd. Post/On-line

CONSENT ORDER**CONSENT ORDER NO. 623/RO-SPCB/Kalinganagar/ (APC & WPC)****Sub: Consent to operate U/S 25/26 of Water (P&CP) Act, 1974 and U/S 21 of Air (P&CP) Act, 1981****Ref: Your online Application No. 5960785 & this office consent to operate order issued vide letter no.993, dtd. 28.03.2023.**

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mine : M/s. Aruha Black Stone Quarry
(Cluster Serial No.2/3)

Address : At- Aruha over Plot No. 2808 (P) & 2807(P)
of Khata No. 779 measuring an area 18.88
Acres (7.64 Ha), Tahasil- Dharmasala,
Dist. Jajpur, Odisha

Name of the Occupier & Designation: Sri Sarat Kumar Jena, Lessee

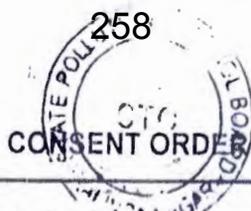
This consent order is valid for the period up to 31.03.2025.

This consent to operate is granted based on Environmental Clearance issued by SEIAA vide EC Identification EC23B001OR163112, dtd. 17.01.2023 & subjected to validity of lease period.

This consent order is valid for the product quantity, specified outlets, discharge quality and quality, specified chimney/stack, emission quantity and quantity of emissions as specified below. This consent is granted subjected to the general and special conditions stipulated therein.

A. Details of Products to be Manufactured:

Sl. No.	Product	Quantity (in m ³)/Annum
1	Extraction of Road Metal	42034 m ³ /Annum



B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of dis-charge KLD or KL/hr	Prescribed standard			
			pH	TSS mg/l	COD mg/l	BOD (mg/l) (3 days at 27°C)

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height(m)	Quantity of emission	Pre-scribed Standard		
				PM ₁₀	SO ₂	NO _x

D. Disposal of solid waste permitted in the following manner

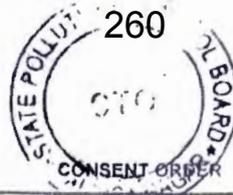
Sl. No	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site
1	Over burden/ top soil	As per mining plan	-	-	-	<i>Shall be stored as per approved mining plan</i>

E. GENERAL CONDITIONS:

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The mine/industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.



5. The applicant shall make an application for grant of fresh consent at least 30 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.



31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves stacks/chimneys leak proof. The air pollution control equipments location inspection chambers sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 60 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyse the emissions every month for the parameters indicated in TABLE .B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10th of the succeeding month.
2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/week/fortnight/month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, State Pollution Control Board, Orissa, Bhubaneswar regularly
 - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
 - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10th of every month
 - a. Performance / progress of the treatment plant.
 - b. Monthly statement of daily discharge of domestic and/or trade effluent.

7. Non-compliance with effluent limitations

- a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - i) A description of the non-compliance discharge including its impact on the receiving waters.
 - ii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance
 - iii) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - iv) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.
 9. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalis arbitrarily and utilizing poles for stirring etc. should not be resorted to.
 10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for;
 - Rotation of crops
 - Change of point of application of effluent on land
 - A portion of land kept fallow.
 11. The adoption of these would avoid soil becoming sick or slate, the industry may ensure this in consultation with the Agriculture Department.
 12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the royats in the surrounding areas as a result of discharge of sewage or trade effluent if any.
 13. Proper housekeeping shall be maintained by a dedicated team.
 14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned. Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.

F. SPECIAL CONDITIONS:

1. The accumulated water in the quarry pit, if any during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.
2. Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.
3. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpile areas and other dust generating areas to control fugitive dust emission.
4. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid open defecation and unhygienic condition in the surrounding area.
5. Wet drilling method shall be adopted to control dust emission. Delay detonator and shock tube initiation system for blasting shall be adopted so as to reduce dust emission.

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CONSENT ORDER

6. Vehicles hired for transportation of minor mineral from the site shall be in good condition and shall have PUC Certificate. Vehicles shall conform to the air & noise emission standards and shall be operated during nonpeak hours.
7. The truck in which mineral is to be transported shall be covered with tarpaulin to prevent spillage and from getting minor mineral airborne.
8. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards.
9. The mine shall abide by the provisions of E (P) Act 1986 and Rules framed thereunder.
10. The mines shall undertake plantation as mentioned in the mining plan.
11. The Lessee shall obtain NOC from CGWA for withdrawal of ground water required for the project, if any, and submit the same to the Board.
12. The lessee shall undertake that in case of consent fee is revised upward during this period, he/she shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If he/she fails to pay the amount within the period stipulated by the Board, the consent order shall be revoked without prior notice.
13. The Board reserves the right to revoke / refuse consent at any time during this period or to modify / stipulate additional conditions as deemed appropriate in case any violation is observed.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

**Sri Sarat Kumar Jena, Lessee
M/s Aruha Black Stone Quarry (Cluster Serial No.2/3)
At/PO- Aruha, Tahasil- Dharmasala
Dist- Jajpur, Odisha**

Memo No. 3771 /dt. 13.11.2024

Copy forwarded to:

1. The Member Secretary, SPC Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Jajpur
3. The Dy. Director of Mines (Minor Minerals), Jajpur
4. Guard File

M. M. Jaha
13/11/24
REGIONAL OFFICER

Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

M. M. Jaha
13/11/24
REGIONAL OFFICER

Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

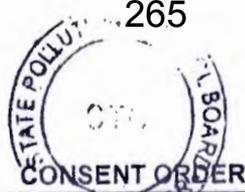


GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART -A: EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface water	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



17.	Cardmium (as Cd) mg/1 max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



Annexure-II

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighted Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

Signature Not Verified

- * Annual arithmetic mean of minimum 104 measurements in a year at a particular site twice a week 24 hourly at uniform intervals.
- ** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be recorded with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days.

Digitally Signed by: REGIONAL OFFICER, KALINGANAGAR

Date: 2024.11.16 17:39:11 IST



REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 AT- DHABALAGIRI, NEAR OMC OFFICE, J.K Road, PO: Ferro Chrome Plant, Jajpur
 DIST- JAJPUR-755019, ODISHA, INDIA

CONSENT ORDER

No 3803 /BSQ/80

Date 18.11.2024

CONSENT ORDER NO. 572 IRO-SPCB/KALINGA NAGAR (APC & WPC)

Sub: Consent to operate under section 25/26 of Water (PCP) Act, 1974 and under section 21 of the Air (PCP) Act, 1981.

Ref : Your online application No. 5970515 & This Office consent to operate order granted vide letter no 696/BSQ/80 Dtd 09.03.2023

Consent to operate is hereby granted under section 25 / 26 of Water (Prevention & Control of Pollution) Act. 1974 & under section 21 of Air (Prevention & Control of Pollution) Act. 1981 and rules framed there under to

Name of the Mine

M/s. ARUHA BLACK STONE QUARRY

Name of the Occupier & Designation

Sri Manoj Kumar Samal, Lessee

Address

At- Village Aruha (Plot No- 2694 (P), 2807(P) & 2808(P) of Khata No. 779 over an area of 20.00 Ac),
Tehsil : Dharmasala Dist- Jajpur, Odisha

This consent order is valid for the period up to 31.03.2025.

(This Consent to operate order is granted based on environmental clearance issued vide SEIAA Identification no EC22B001OR164789 dtd 11.05.2022 & SEIAA letter No 5394/SEIAA Dtd 02.09.2022 and subjected to validity of mining lease)

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product.	Quantity (in cu meters)/Annum
1	Excavation of Granite Stone for the year 2024-25	42000 m ³



CONSENT ORDER

B. Discharge permitted through the following outlet subject to the standard

Outlet No	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	pH	Prescribed standard	
					SS mg/l	O&G mg/l
1	Domestic waste water	Soak pit via septic tank	-	5.5 - 9.0	100	10
2	-	-	-	-	-	-

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard mg/Nm ³			
					PM	SO ₂	NO _x
1	-	-	-	-	-	-	-

The Unit shall maintain within its premises the prescribed Ambient Noise Level for Residential Area

D. Disposal of solid waste permitted in the following manner.

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site
1	Overburden/Top soil	-	-	-	-	Shall be stored as per approved mining plan
2	-	-	-	-	-	-

Contd...



E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to establish and operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

Contd...



CONSENT ORDER

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below
 - a) Industrial cooling, spraying in mine pits or boiler feed
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.

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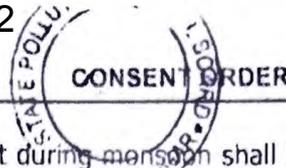
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act 1974 (as amended)
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc.. of any kind.

Contd...



CONSENT ORDER

35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off
 - ii) Controlled incineration, wherever possible in case of combustible organic material
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied
38. The applicant his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

**E. SPECIAL CONDITIONS**

1. The accumulated water in the quarry pit during monsoon shall be treated in series of settling tanks before discharge to natural drainage systems.
2. Garland drain shall be constructed on the hill slope and shall be channelized to settling tanks for treatment of runoff.
3. The water sprinkling systems shall be provided in the haul road, transportation roads, quarry areas, stockpiled areas and other dust generating areas to control the fugitive dust emission.
4. The Lessee/Project Proponent shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.
5. Wet drilling method shall be adopted to control fugitive dust emission. Delay detonators and shock tube initiation system for blasting shall be adopted so as to reduce dust emission.
6. Vehicles hired for transportation of minor mineral from the site shall be in good condition and shall have PUC Certificate. Vehicles shall conform to the air & noise emission standards and shall be operated during non-peak hours.
7. The vehicles in which soil is to be transported shall be covered with tarpaulin to prevent spillage and getting minor mineral airborne.
8. The mines shall undertake plantation as mentioned in the mining plan..
9. The project proponent shall obtain NOC from CGWA for withdrawal of groundwater required for the project, if any.
10. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards
11. This unit has to abide by the provisions of E (P) Act, 1986 and rules framed there under.
12. The Board may impose further condition or modify the conditions as stipulated in this order during installation / or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.
13. The Board reserves the right to revoke / refuse consent at any time during this period incase any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To

Sri Manoj Kumar Samal, Lessee
M/s ARUHA BLACK STONE QUARRY
At/Po: Aruha, PS-Dharmasala
Dist-Jajpur, Odisha

Memo No. 3804 / Dt. 18.11.2024

Copy forwarded to

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The District Collector **Jajpur**
3. The Deputy Director of Mines, **Jajpur**
4. The Tahasildar, Dharmasala, **Jajpur**
5. Guard File.

M.M. Saha
13/11/24
REGIONAL OFFICER
Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur

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Kalinga Nagar, Jajpur

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), Orissa)

To,

The Lessee
SARAT JENA
At/Po- Aruha, Tehsil-Dharmasala, Jajpur -755024

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/OR/MIN/76469/2020 dated 03 May 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC23B001OR163112 |
| 2. File No. | 76469/662-MINB1/05-2022 |
| 3. Project Type | New. |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | For the grant of EC of Aruha Black Stone quarry (Cluster Serial No-2/3). (Khata No -779, Plot No-2807, 2808, 2811) over an area of 18.88 acres or 7.64 hacters in village Aruha under Dharmasala Tahasil of Jajpur District, Odisha |
| 7. Name of Company/Organization | SARAT JENA |
| 8. Location of Project | Orissa |
| 9. TOR Date | 03 Jun 2020 |

The project details along with terms and conditions are appended herewith from page no 2 onwards

Date: 17/01/2023

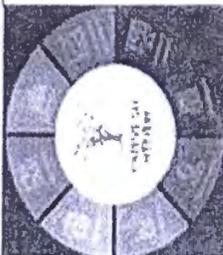
(e-signed)
Dr. K. Murugesan, IFS
Member Secretary
SEIAA - (Orissa)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH Please quote identification number in all future correspondence

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

ENVIRONMENTAL CLEARANCE FOR STONE QUARRY

Subject: Application of Sri Sarat Kumar Jena for mining of road metal from Aruha Black Stone quarry (Cluster Serial No-2/3), (Khata No-779, Plot No-2807,2808,2811) over an area of 18.88 acres or 7.64 ha in village- Aruha, Tahasil-Dharmasala, District- Jajpur submitted under cluster approach(Total ML area under cluster-148.00 Acres or 59.89Ha, consisting of 5Nos. of Individual Quarries) -Environmental Clearance reg.

The Project Proponent Sri Sarat Kumar Jena has submitted an application for EC to SEIAA, Odisha through the Parivesh portal of MOEF&CC,GOI vide online application no. SIA/OR/MIN/76469/2022 dated 03.05.2022 for mining of road metal from Aruha Black Stone quarry (Cluster Serial No-2/3), (Khata No-779, Plot No-2807,2808,2811) over an area of 18.88 acres or 7.64 ha in village- Aruha, Tahasil- Dharmasala, District- Jajpur, Odisha submitted under cluster approach(Total ML area under cluster-148.00 Acres or 59.89Ha, consisting of 5Nos. of Individual Quarries) in terms of the provisions of the Environment Impact Assessment(EIA) Notification, 2006 & subsequent amendments thereto under the Environment(Protection) Act,1986.

2. Proposal in brief:

Proposal No.	SIA/OR/MIN/76469/2020
Date of application	03.05.2022
File No.	76469/662-MINB1/05-2022
Project Type	EC
Category	B1(Individual Lease area),B1(Cluster Lease area)
Project/Activity including Schedule No.	1(a) Mining of minerals
Name of the Project	Proposal for grant of EC of for the grant of EC of Aruha Black Stone quarry (Cluster Serial No-2/3), (Khata No-779, Plot No-2807,2808,2811) over an area of 18.88 acres or 7.64 ha in village- Aruha, Tahasil-Dharmasala, District- Jajpur, Odisha.
Name of the company/Organization	Sri Sarat Kumar Jena S/o-Hrudananda Jena At/Po-Dharamasala Dist-Jajpur
Location of Project	village- Aruha, Tahasil- Dharmasala, District- Jajpur, Odisha
ToR date	03.06.2020

54



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

- 3. Project details:** The highlights of the project, as ascertained from the application and as revealed from the proceedings/ discussions held during the meetings of SEAC/SEIAA, are given as under:
- (i) This is a proposal for mining of Stone from Aruha Black Stone quarry (Cluster Serial No-2/3), (Khata No-779, Plot No-2807,2808,2811) over an area of 18.88 acres or 7.64 Ha in village- Aruha, Tahasil- Dharmasala, District- Jajpur, Odisha.
 - (ii) The mining area is a part of Survey of India Toposheet No. F45U1 bounded by Latitude: 20°44'48"N to 20°45'01"N and longitudes of 86°06'04"E to 86°06'15"E.
 - (iii) The mining lease is an identified sairat source in the DSR. Aruha Black Stone quarry (Cluster Serial No-2/3) sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar, Dharmasala to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years. The lease period of 5 years shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar.
 - (iv) The cluster certificate has been furnished by Tahasildar Dharmasala certifying that this sairat source is a part of a cluster. There are 05 nos. of mines(including this lease) located within 500m radius of lease area confirming to cluster situation.
 - (v) The Terms of Reference (ToR) was granted by SEIAA vide letter no 8344/SEIAA dated 03.06.2020 for Aruha Stone Quarry Cluster for undertaking detailed EIA studies.
 - (vi) Location & Connectivity: The total area is Govt. land comprising of 5 nos. quarry leases covering a total mineralized area of 59.89Ha or 148.00 Acres located in village/Mouza - Aruha of Dharmasala Tahasil of Jajpur District, Odisha. The project site is located in survey of India toposheet no. 73L/1 and bounded between the latitudes 20°44'32.54"N to 20°44'12.94"N and Longitudes 86°05'53.25"E to 86°06'43.76"E as per survey. The cluster is well accessible through NH 200 which is located at a distance of about 0.5km and NH-5 is about 3.5km from the cluster. The area is at a distance of 4 km from Chandikhole town. The nearest railway siding is at Haridashpur railway station located at a distance of about 2km from the cluster area. Nearest Airport is Biju Pattnik International Airport is at a distance of approx. 60 km from the project site. Kapilash wildlife sanctuary is located at a distance of 15Km from the cluster area. Nearest river is Brahmani River- 4 Km. Nearest Reserve forest is Mahabinayak RF - 4 Km. No state or national boundary exists within 10 Km radius of the project. Nearest habitation is Aruha village.
 - (vii) The baseline data has been collected from March'2020 to May'2020 (Summer season) for the cluster project
 - (viii) The public hearing for the said project was conducted on 26.08.2020 at 10.30 AM at Dharmasala Bhawan, Chandikhole, Jajpur and the issues raised by the public were on Environment Employment Other local Development activity & the issues of public

DAJ



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ODISHA**

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- has been address in the EIA EMP report and an amount of Rs.21.00-Lakhs has been earmarked for peripheral developmental activities as per public demand.
- (ix) The project proponent along with the consultant M/s Kalyani Laboratories, Bhubaneswar made a detailed presentation on the cluster proposal on 06.04.2021.
 - (x) The project proponent has submitted Additional documents/information to SEAC on the project on 09.07.2021.
 - (xi) The proposal in cluster was duly appraised by the SEAC in its meeting held on 03.08.2021. The SEAC has approved the EIA/EMP report in cluster approach and recommended that the SEIAA may consider to grant Environmental Clearance to individual lease in cluster after the lessee in cluster submit individual applications. The lessee has submitted the individual EC application in the Parivesh portal
 - (xii) Documents submitted: -Form-1, D.I.C., PFR, EMP, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Tahasildar, topo map etc.
 - (xiii) Whether submitted KML file of the lease area-Yes
 - (xiv) Distance from nearest sanctuary/ESZ- Kapilash WLS-23.0 Km
 - (xv) Whether the lease area coming in DIC report-No. It has been clarified by the Tahasildar, Dharmasala, vide letter Nil dated 20.08.2022.
 - (xvi) Whether the lease area reflecting in DSR-Yes
 - (xvii) Method of mining-Semi-mechanized
 - (xviii) Distance from nearest road bridge-6.20 km, village road-0.02 km
 - (xix) Whether it is part of cluster -Yes, total lease area under cluster-2 is 59.89 Ha for which already EIA and EMP approved by SEAC on 03.08.2021 and in this regards a letter was issued by SEIAA, Odisha vide letter no. 2340/SEIAA dated 31.08.2021 for individual application with required documents and now individual application applied by PP.
 - (xx) Whether EC obtained earlier-Yes
 - (xxi) Date of approval of mining plan- the Deputy Director of Geology, O/o Directorate of Geology, Bhubaneswar on 08.03.2022.
 - (xxii) Production capacity per annum-42034 cum annum (max.), total production in 5 years period-210170 cum, Geological reserve-3131289 cum and Mineable reserve-2638853 cum.
 - (xxiii) Water Requirement: - The total water requirement will be 3.5 KLD for different purposes like Domestic, Dust suppression, plantation purposes. Source: Nearby village with the help of tankers.
 - (xxiv) Power Requirement: -No use of electric power as the operation will be done in the day time. DG set will be used as source of power.
 - (xxv) Employment Potential - A total of 18 nos. of workers are to be employed during mining operation.

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- (xxvi) Green Belt Development: Greenbelt plantation will be done by planting 1025 nos. saplings of suitable species by the lessee as per EMP submitted.
- (xxvii) The project cost is estimated to be Rs. 26.00 lakhs and there is a budgetary provision of Rs.2.00 lakhs as capital cost and Rs.40,000/-as recurring cost towards environmental protection measures.
- (xxviii) Whether the DSR has been prepared as per the MoEF & CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020- **No**
4. This proposal conforms to the project/activity in item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B1 as the mining lease area is more than 5 ha & the cluster proposal also falls under Category B1 as the mining lease area is more than 5 ha.
 5. The proposal in cluster was duly appraised by the SEAC in its meeting held on 03.08.2021. The SEAC has approved the EIA/EMP report in cluster approach and recommended that the SEIAA may consider to grant Environmental Clearance to individual lease in cluster after the lessee in cluster submit individual applications. The lessee has also submitted the individual EC application in the Parivesh portal.
 6. The matter was further examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 103rd meeting held on 15.12.2022 in accordance with the EIA Notification, 2006 and further amendments thereto.
 7. **Environmental Clearance (EC) is granted under the provisions of EIA Notification No. S.O. 1533 (E) dated the 14th September, 2006 of the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time for Aruha Black Stone quarry (Cluster Serial No-2/3), (Khata No-779, Plot No-2807,2808,2811) over an area of 18.88 acres or 7.64 ha in village-Aruha, Tahasil- Dharmasala, District- Jajpur submitted under cluster approach(Total ML area under cluster-148.00 Acres or 59.89Ha, consisting of 5Nos. of Individual Quarries) with the following stipulations, environmental conditions and safeguards.**

A: Stipulations:

Sl.	Descriptions	Stipulation
(i)	Total ML Area in Cluster	148.00 Acres or 59.89Ha
(ii)	Individual Lease Area:	18.88 Acres or 7.64 Ha
(iii)	No Mining Zone:	7.5meter safety zone from all along the lease boundary.
(iv)	Maximum Depth of Mining:	6.00 Mtr.as per approved mining plan

Duy



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(v)	Permitted Quantity:	1 st year: 42034 cum/per year 2 nd year: 42034 cum/per year
(vi)	Validity Period of EC:	Two years from date of issue

B: ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED WITH BY THE TAHASILDAR BEFORE EXECUTING LEASE AGREEMENT:

- 7.1 **Specific Condition:** (i) The village road is at 0.02Km distance from the lease area. A non-mineable zone/safety zone of 200 meters from road shall be strictly maintained and mining activity shall be carried out beyond 200meters from the road. The proponent shall earmark the safety zone in concrete pillar before carrying out any mining activity. The Tahasildar shall ensure the safety of village road during blasting by the PP.
- (ii) The PP will implement the EMP with a budgetary allocation of Rs.2.00Lakhs as Capital Cost & Rs.40000/- as Recurring Cost, as proposed within the first three years of start of mining activities.
- 7.2 **Boundary Demarcation:-** The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.
- 7.3 **Digital Map:-** A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar shall be submitted to SEIAA, Odisha through email at info@seiaaodisha.org.
- 7.4 **Intimation of EC:-** The copies of the EC shall be sent to the Sarpanch(s) of the concerned Gram Panchayat(s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt.
- 7.5 **Tree Plantation:-** Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for avenue plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs. 3,60,000/- with the respective District Environment Society for raising 800 plants of native species within 2 years in a suitable location adjoining to quarry.
- 7.6 **State EMF Fund:-** An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.

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- 7.7 **Condition by Collector:-** Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment.
- 7.8 **Compliance report for transfer of EC:-** Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar concerned of the above environmental conditions and safeguards.
- C: ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED ON FIELD AFTER THE LEASE AGREEMENT:**
- 7.9 **Maximum permissible depth:-** Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of mineral and proceeding uniformly to more and more depths from all sides simultaneously. Maximum depth from the top surface, at any point, up to which quarrying may be permitted shall be 6 meters as stipulated in rule 37(1) (a) of the OMMC Rule, 2016.
- 7.10 **Maximum permissible quantity:** Maximum quantity of material permitted to remove from the quarry area is 42034 cum in a full year (January to December). Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 7.11 **District Survey Report:** In view of likely revision of District Survey Report (DSR) as per the Ministry guidelines on DSR, the mention of this deposit in DSR with final coordinates shall be ensured by Tahasildar within two years. The District Survey Report (DSR) shall be prepared by the competent District Authority as per the MoEF & CC, Govt. of India Notification S.O.3611 (E) dated 25.07.2018 and Enforcement & Monitoring Guidelines for Sand Mining-2020.
- 7.12 **EC Extension:** - Any further extension of EC beyond two years shall be considered only with submission of duly approved District Survey Report.
- 7.13 **Any change in mining plan requires fresh EC:** - Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. The detailed production of laterite stone from the lease area of each year shall be submitted in tabular form during submission of compliance report.
- 7.14 **Environmental Management Plan:** EMP shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed in coordination with Tahasildar. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report. The Tahasildar shall ensure the compliance of this condition along with all lease holders of his jurisdiction.
- 7.15 **No Mining Zone:** The lessee shall ensure that no quarrying or mining is carried out in the areas as specified below:-

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- a) 7.5 meter safety zone shall be kept from all side of the lease boundary as per the approved mining plan.
- b) within 100m (minimum distance criteria when blasting is **not involved**) and within 200m (minimum distance criteria when blasting is **involved**) from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc.
- c) below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted mining depth, then the quarrying shall be stopped immediately;
- d) in the vicinity of natural /manmade archeological sites;

7.16 Transport Safeguards:

- a) No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.
- b) Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.
- c) Project proponent shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- d) Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- e) The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- f) Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.

7.17 Other Environmental Conditions:-

- a) Under no circumstances, the lessee shall use wagon drilling blasting during mining activity.
- b) The lessee shall ensure safety of human life and livestock from accidents in case village / any habitation is very nearby the mining lease area.
- c) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

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- d) Dumping of quarry material is in no case permissible on any forest land; and all dump yard shall be on duly permitted non forest land.
 - e) Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
 - f) At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
 - g) Permanent barricading/barbed wired fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents.
 - h) The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine. Filling of the ditch by fly ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.
 - i) The illumination and sound at night at the lease area disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed: by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours.
- 7.18 **Common Forum for EMP:-** All the individual quarry lessee holders coming under the Tahasil may create a common forum in coordination with the Tahasildar and contribute funds to it for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity.
- 7.19 **Public Hearing Compliance:-**The activities proposed in action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the action plan and within a stipulated time frame as submitted in the Final EIA/EMP Report. The Status Report on implementation of action plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration. The project proponent shall comply in true spirit all the issues raised and recorded in proceedings of public hearing w.r.t. environment / pollution / CER shall be complied by the Mining Authority as per OM F. No. 22-65/2017-IA.III, dated 30.09.2020 of MoEF&CC, Govt. of India.
- 7.20 **Reclamation & Restoration:** Pursuant to MoEF & CC, O.M No 22-34/2018-1A.III dated 16.01.2020 and in compliance to the directions dated 8th January 2020 of Hon'ble Supreme Court in W.P. (Civil) No.114/2014 in the matter of Common

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Cause vs Union of India, the mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The Project Proponent shall submit a detailed plan of action in this regard to Tahasildar within six months, indicating definite timelines and physical outcomes for the reclamation & restoration of the mined out area. The Tahasildar shall submit a compliance report to SEIAA, Odisha at the end of lease period.

- 7.19 **Half-yearly Compliance Report:-** It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / Regional Office of the MoEF & CC, Bhubaneswar in soft copies on 1st day of June and December of each calendar year. The proponent shall also upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions, failing which EC is liable to be revoked.
- 7.20 **Concomitant Monitoring:-** The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 7.21 **Independent Monitoring:-** The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 7.22 **Revocation of EC:-** The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 7.23 **Change in Ownership of Lease:-** This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar shall inform the SEIAA of any change in ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 8 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.

MH

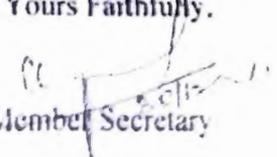


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- 9 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court and Hon'ble NGT as may be applicable.
- 10 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

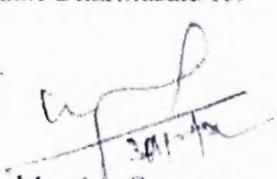
Yours Faithfully,


 Member Secretary

Copy to

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur/ DFO, Jajpur/ Sub Collector, Jajpur/Tahasildar, Dharmasala for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

DA


 Member Secretary



**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ODISHA, BHUBANESWAR**

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, E-mail-seiaaorissa@gmail.com

Letter No 5294/SEIAA

DI 02.09.2022

File No. **SIA/OR/MIN/284399/2022**

To

Sri Manoj Kumar Samal
At-Aruha, Ps-Dharmasala
Dist-Jajpur, Odisha

Sub: Proposal for **Corrigendum of Environmental Clearance** of Aruha Black Stone Quarry over an area of 20.00 Acres or 8.09 Hectares (total lease area under cluster-2 is 148.00 acres/59.89 Ha) in village-Aruha, Tahasil-Dharmasala, District-Jajpur of Sri Manoj Kumar Samal-reg.

Ref: (i) EC letter no. EC22B001OR164789 dated 11.05.2022
(ii) Your letter no. 3122 dated 15.07.2022
(iii) Online proposal No. SIA/OR/MIN/284399/2022 dtd. 20.07.2022

Sir

Kindly refer your online application on dated 20.07.2022, wherein you have requested for Corrigendum of environmental clearance granted by SEIAA, Odisha vide letter no. EC22B001OR164789 dated 11.05.2022 issued earlier in favour of Sri Manoj Kumar Samal.

As submitted by the Tahasildar, Dharmasala, it is noted that EC was obtained for Aruha Black Stone Quarry for a period of 5 years in favour of Sri Manoj Kumar Samal vide the above Corrigendum EC letter under reference. Now, the lessee has requested for corrigendum of EC on point no. 2i of Page no. 03, point no.9.7 of page no.04 be modified as there are some typological error during drafting of EC application.

The proposal was registered in PARIVESH Portal on dated 20.07.2022 with required documents and was placed in the SEIAA, Odisha meeting held on 23.08.2022 and the Authority decided that corrigendum of EC be as per the above mentioned point as follows the same terms and conditions under which prior environmental clearance was initially granted and for the same validity period subject to satisfactory compliance to all the stipulated terms and conditions of EC.



ANNEXURE-C

Joint Enquiry Report on Operation Of Quarries And Crushers Units on and around Aruha Hills by the Officials constituting Dy. Director Mines(I/C), Tahasildar Dharmasala and Regional Officer, SPCB, Kalinganagar

Ref:

Letter No. 14503/ dt. 27.11.2024 of Collectorate , Jajpur

Letter No. 12125/ dt. 28.10.2024 of Office of the RDC (C.D.), Cuttack,

Letter No. 9998/ dt. 20.11.2024 of Steel and Mines Dept.

As per the direction of The Collector & DM, Jajpur; a team comprising of Dy. Director Mines(I/C) and Mining Officer(I/C), Jajpur, Regional Officer, SPCB Kalinga Nagar and Tahasildar, Dharmasala along with the revenue officials visited Aruha on dt. 03.12.2024 to enquire the forwarded grievance petition by Adv. Sri. Mihir Sekhar Sahoo, Advocate praying for necessary action to stop illegal operation of quarries and crusher units on and around Aruha hills and Aruha Village.

There are 05 nos. of Black Stone quarries (BSQ) in Mouza - Aruha under Dharmasala Tahasil have been leased out by the Competent Authority and detailed as follows.

Sl. No.	Name of Quarry	Name of Lessee	Mining Method	Status	Consent Validity
01	Aruha BSQ 1 (Ac 3.00)	Sri. Trinath Jena	NA	Not Operational	NA
02	Aruha BSQ 2 (Ac 19.90)	Sri. Trinath Jena	NA	Not Operational	NA
03	Aruha BSQ Ac 20.00	Sri. Manoj Ku. Samal	Semi-mechanized open cast	Operational	31.03.2025
04	Aruha BSQ Ac 18.88	Sri. Sarat Ku. Jena	Semi-mechanized open cast	Operational	31.03.2025
05	Aruha BSQ Ac 18.98	Sri. Trinath Jena	NA	Not Operational	NA

From the field enquiry, the distance of BSQs from the nearby habitation, schools and railway lines have been assessed which have been mentioned in the following table.

Sl. No.	Quarry Name	Area In Ac.	Railways(Mts)	Village Road (Mts)	Habitation (Mts.)	School (Mts.)
1	ARUHA BSQ-1	3	129	334 (Nanpur Village Road)	305 (Nanpur Sasan)	331 (Muraripur Up School)
2	ARUHA BSQ-2	19.9	226	200 (Jabartali Village Road)	205 (Jabaratali)	168 (Jabaratali Govt Primary School)

10/12/2024
Tahasildar
Dharmasala

Deputy Director of Mines I/C
Jajpur Circle, Jajpur

Mining Officer I/C
Jajpur District

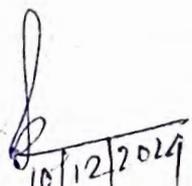
3	ARUHA BSQ- 3	18.88	210	431 (Jabartali Village Road)	551 (Jabaratali)	511 (Jabaratali Govt Primary School)
4	ARUHA BSQ- 4	18.98	166	433(Muraripur Village Road)	330 (Nanpu Sasan)	381 (Muraripur Up School)
5	ARUHA BSQ- 5	20	210	310(Jabartali Village Road)	315 (Jabaratali)	290 (Jabaratali Govt Primary School)

During the day of visit, none of the quarries were not in operation. Also, it is evident from spot of enquiry that none of the quarries are in operation since long and no proof of wagon blasting found. Additionally, from the local enquiry, it is also ascertained that there exists no evidence of any causality in recent past related to unauthorised quarry activities and wagon blasting. On the ground of the health hazard, nothing has been reported by the Jabaratali villagers. No transportation related hassle reported by the local villagers as both the quarries and crushers are not in operational state since a long.

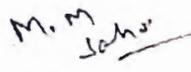
There are 07 nos. of stone crushers in Mouza - Aruha under Dharmasala Tahasil. Consent to Establish and Consent to Operate have been granted to the stone crusher units after obtaining the sitting clearance certificate from the District Administration. The details of the stone crushers are as follows. During the day of visit, all the stone crushers were not in operational state.

Sl. No.	Name & Address of the stone Crusher	Address of the stone Crusher	Name of The Proprietor	Consent to operate status	Operational Status
1	Ashutosh Stone Product	At-Muraripur, Village-Pandua, Po-Jaraka, Dist-Jajpur	Sarat Chandra Nayak, Proprietor At-Pandua Po-Jaraka Dist-Jajpur	31.03.2025	Non-Operational
2	M.A.A.S Stone Crusher	At-Aruha, Po-Purunabaulamala, Dharmasala Dist.- Jajpur	Ashok Parida, Managing Partner At-Kaduaboulamala, Po- Purunabaulamala, PS-Jenapur Dist.- Jajpur	31.03.2025	Non-Operational
3	Madhusmita Infrastructure Pvt. Ltd.,	At-Muraripur, Aruha, Dharmasala, Jajpur.	Tapas Ranjan Mallick, Managing Director At. Kandarkana,	31.03.2025	Non-Operational


Mining Officer I/C
Jajpur District


10/12/2024
Tahasildar
Dharmasala


Deputy Director of Mines I/C
Jajpur Circle, Jajpur

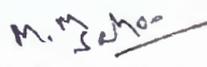

Regional Officer
Pollution Control Board, Odisha
Kaunga Nagar, Jajpur

			PO. Kotasahi, PS. Tangl Dist. Cuttack, Pin-754022		
4	Kanika Stone Crushing Unit,	At/Po-Aruha, Tehsil-Dharmasala Dist-Jajpur.	Sarat Kumar Jena, Proprietor At/Po-Aruha, Tehsil-Dharmasala Dist-Jajpur Pin-755024	31.03.2025	Non- Operational
5	Nirman Udyog,	At-Aruha, Dist- Jajpur.	Sri Akshaya Kumar Samal, Proprietor At/Po-Aruha, Dist- Jajpur	31.03.2022	Non- Operational
6	SreeMandir Stone Product	At/Po-Aruha, Dist- Jajpur.	Sachindra Patra, Proprietor At/Po-Aruha, PS-Dharmasala, Dist-Jajpur	31.03.2023	Non- Operational
7	Balaji Enterprises	At/Po-Aruha, Jajpur	Chitta Ranjan Pattnaik At-PatraSahi, College Square Dist-Cuttack	31.03.2021	Non- Operational


17-2024
Tahasildar,
Dharmasala
Dharmasala


10.12.24
Mining Officer (I/C),
Mining Officer I/C
Jajpur District


10.12.24
Dy. Director
Mines (I/C), Jajpur
Deputy Director of Mines I/C
Jajpur Circle, Jajpur


M. M. Sahoo
Regional Officer,
SPCB, Kalinganagar

Regional Officer
State Pollution Control Board, Odisha
Kalinga Nagar, Jajpur



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289

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290

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291

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Approved by Noida



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Time: 11:37 AM
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Event: Joint field enquiry Aruha BSO 12-3-2024

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302

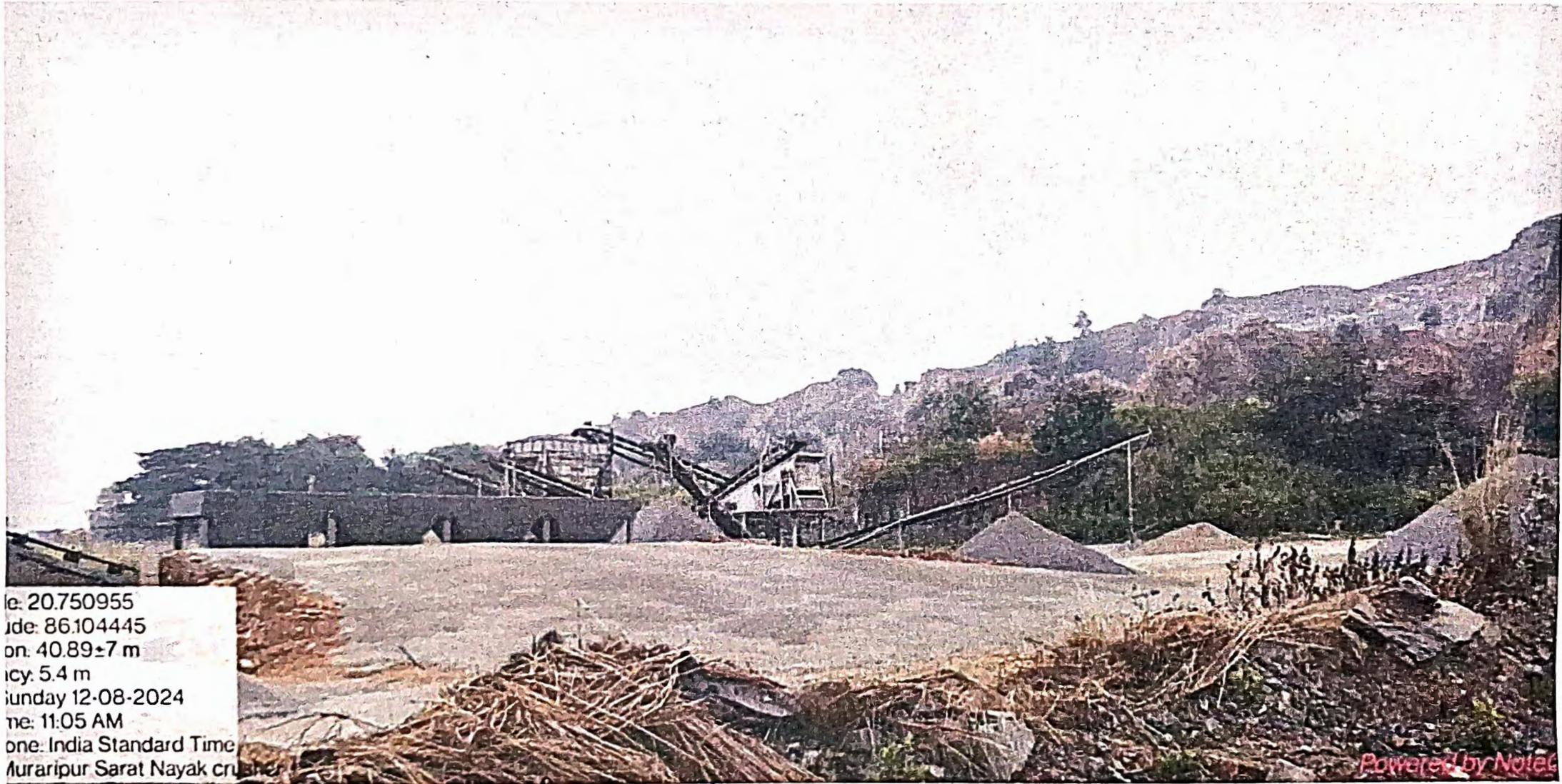


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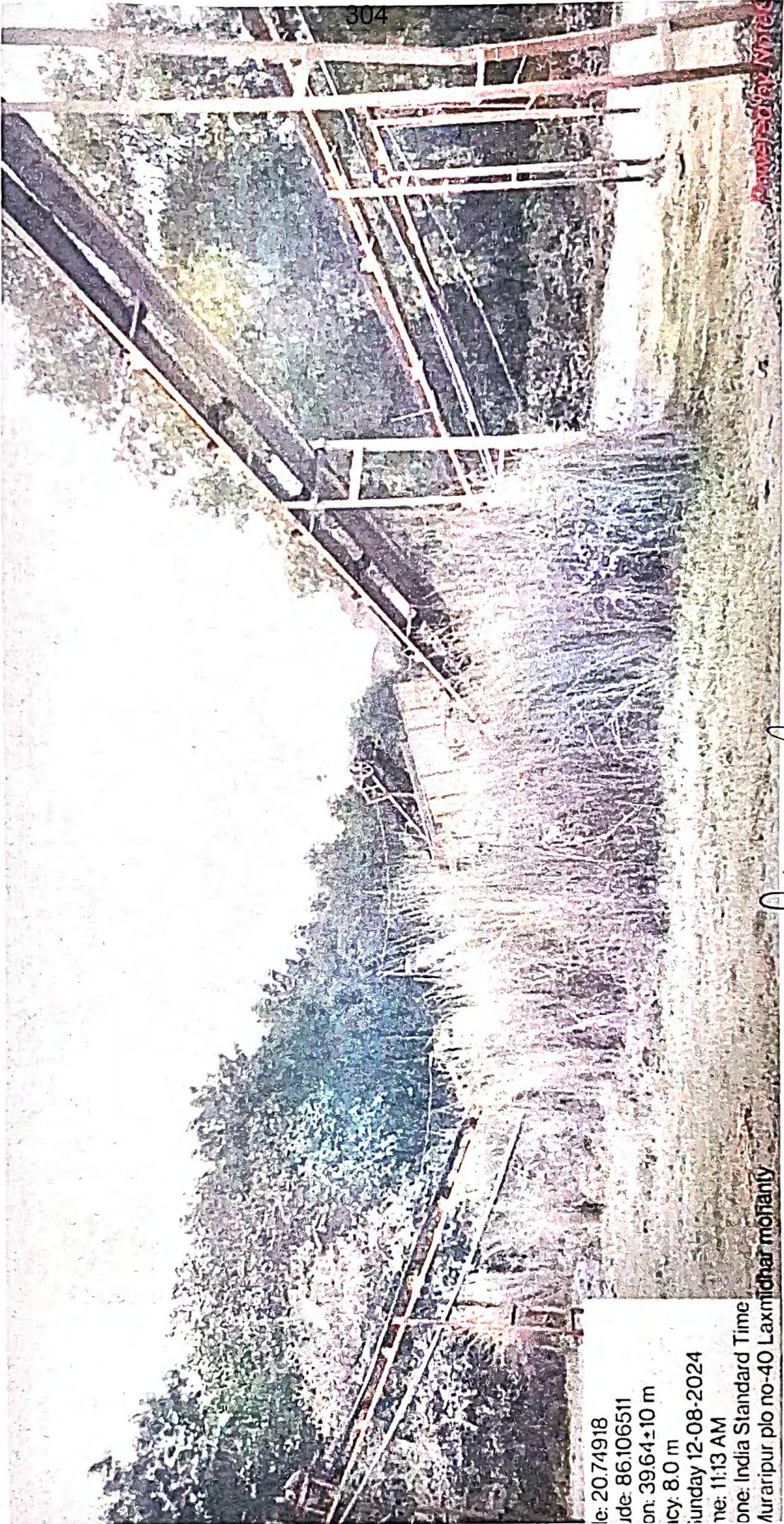
Approved by M/s...



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Time: 11:05 AM
Location: India Standard Time
User: Muraripur Sarat Nayak crusher

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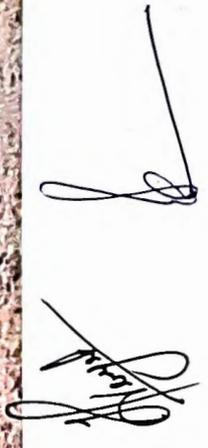
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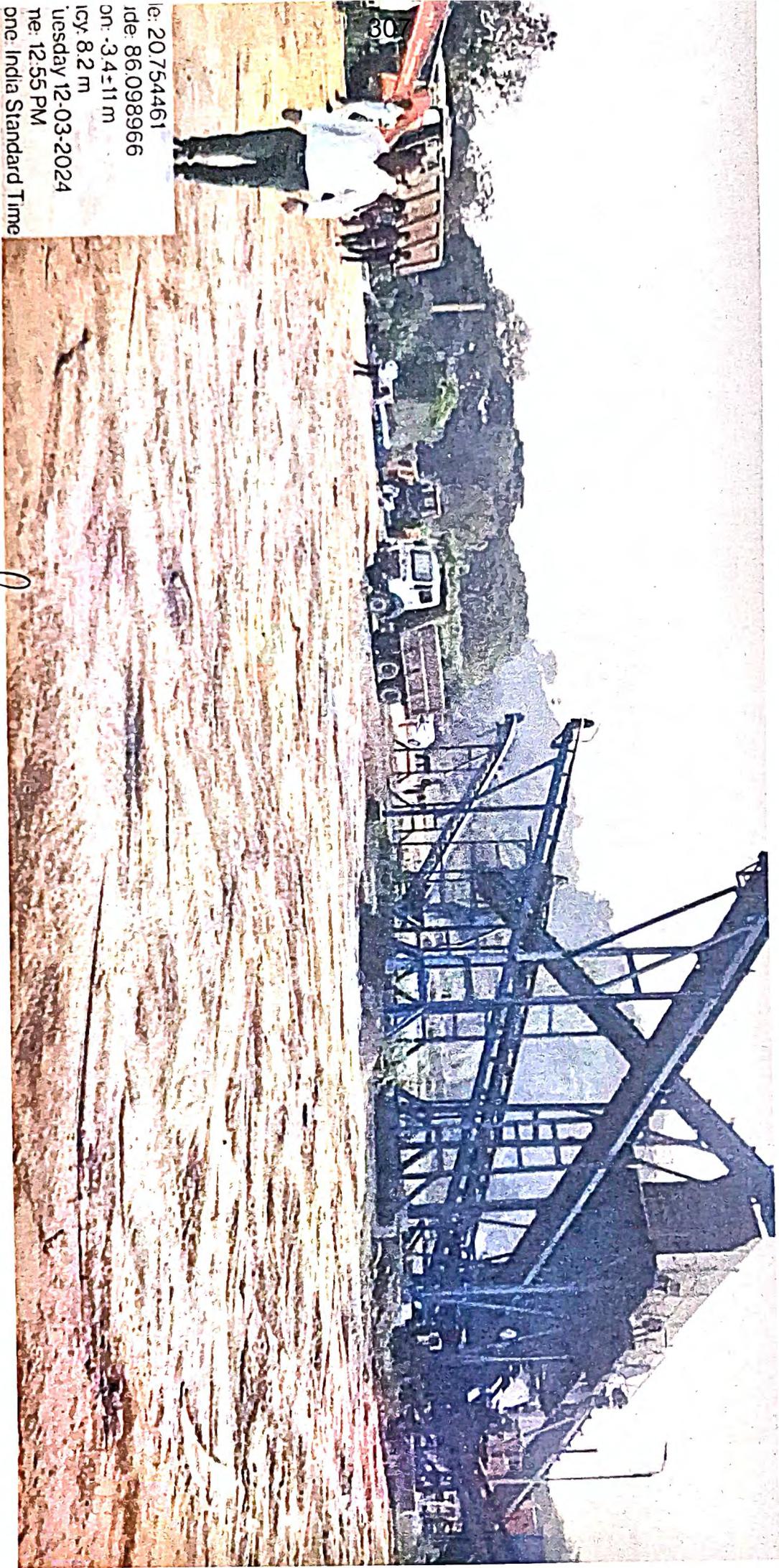
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Mobile: 86098966
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Date: Tuesday 12-03-2024
Time: 12:55 PM
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ENQUIRY REPORT ON ALLEGATION OF THE RESIDENTS OF ARUHA VILLAGE, DHARMASALA TAHASIL, JAJPUR REGARDING ILLEGAL MINING GOING ON IN THE ARUHA STONE QUARRY, DHARMASALA.

Ref:- Letter No. M6330/SEIAA-161/01-2025 dated 11.03.2025 of SEIAA, Odisha, Bhubaneswar.

.....

1. **Introduction.** In pursuance of above quoted letter of SEIAA, Odisha, Bhubaneswar and as directed by Collector & District Magistrate, Jajpur, an enquiry team comprising of following officers jointly visited in BSQ area of Village- Aruha under Dharmasala Tahasil of Jajpur District.

1. Addl. District Magistrate (Rev.), Jajpur
2. D.F.O., Cuttack
3. Deputy Director of Mines (Minor Minerals), Jajpur Circle
4. Sub-Collector, Jajpur
5. Tahasildar, Dharmasala, Dist-Jajpur
6. Regional Officer, SPCB, Kalinga Nagar Circle, Jajpur
7. Mining Officer, Jajpur district

Accordingly, the team visited Black Stone Quarry (BSQ) area of Aruha village on 24.03.2025 along with field officials of Dharmasala Tahasil to assist the inquiry team along with village map and land records.

2. **Terms of Reference (TOR).** Terms of Reference (TOR) for the enquiry as contained in ibid Letter of SEIAA, Odisha, Bhubaneswar are as follows.

(a) An enquiry by the District Administration into the matter is to be initiated immediately. The points in the subsequent items are to be considered for enquiry.

(b) The lease period and the date upto which it is valid for each of these mines is to be ascertained from the concerned Tahasildar, Mining Officer. The individual period and the dates are to be mentioned in the in last two columns of the proforma given above. The same is to be communicated to your office along with o/o SEIAA, Odisha by the return of mail.

(c) In the case, the validity of the lease has expired or any illegal activity is observed in any of the mines under the cluster, this mining activity has to be closed with immediate effect. The support of Police in this action may also be required and solicited.

(d) Extraction of the Minor Mineral from the Black Stone Quarry beyond a depth of 6 meters below surface area as prescribed in the approved mining plan of Aruha BSQ is to be ascertained.

3. **The details of lease of Aruha BSQ area.** A detailed information about the Aruha BSQ in the given format is as follows

Sl No.	E.C Serial No.	Name of the Proponent / Lessee	Name of Proposal	Date of Grant of E.C	Validity period of Lease	Date of expiry of lease
1.	EC22B001OR1 64789	Manoj Kumar Samal	Aruha BSQ over 20 Acre or 8.09 Hect in village Aruha under Dharmasala Tahasil, Jajpur Proposal for EC of Aruha BSQ (Cluster SI No.2/3), Khata No.779, Plot No.2807,2808,2811,	11.02.2022	5 years	30.05.2027
2	EC23B001OR1 63112	Sri Sarat Jena	over an area of 18.88 acres or 7.64 hacters or 7.64 hacters in village Aruha under Dharmasala Tahasil, Dist-Jajpur.	17.01.2023	5 years	21.03.2028

4. **Findings of the Enquiry Team.** The Inquiry Team after physical verification of Aruha BSQ area observed the followings.

(a) **Lessee Sri Sarat Jena Aruha BSQ No. 3 (Ac. 18.88 dec).** Tthe enquiry team physically inspected Aruha BSQ No. 3 (Ac. 18.88 dec) leased out in favour of Sri Sarat Jena and the followings were observed.

- (i) The lease period was up to 21st March 2028.
- (ii) The lease deed has been executed between the Lessee and Tahasildar, Dharmasala on dated 22.03.2023, the E.C has been obtained vide EC-23B-001-OR163112 dated 17.01.2023 along with CTO & CTE from RO, SPCB, Kalinga Nagar.
- (ii) Permissible quantity of minor mineral was 42034 cum per annum.
- (iii) The EC was valid upto 16.01.2025.
- (iv) During physical inspection of BSQ No. 3 it was found to be non-operational and there was no trace of deployment of any equipment or manpower.
- (v) As regards extraction of Minor Minerals beyond a depth of 6 metres from surface area, the same could not be ascertained physically / eye estimation due to peculiar geographical conditions of the hilly terrain interspersed with valley like landscape and patches of plain land. Therefore, it was decided to engage DGPS/UAV/Drone survey by an ORSAC empanelled agency for which Mining Officer, Jajpur has

requested M/S. TKS Consultancy Services, Bhubaneswar vide his Letter No. 1751/MM dated 24.03.2025 for said survey. A copy of his Letter No. 1751/MM dated 24.03.2025 is enclosed for kind reference).

(vi) In addition, the Mining Officer, Jajpur during his visit to the BSQ No. 3 on 11.03.2025 found that the said BSQ was operational even though the EC clearance had expired on 16.01.2025. The Mining Officer, Jajpur seized 16 nos. of vehicles & machinery from the quarry site and imposed a penalty of Rs. 40,25,000/- (Rupees Forty Lakh Twenty-Five Thousand Only) vide Demand Note No. 1801/MM dated 26.03.2025 which is yet to be realised from the lessee. A copy of the Demand Note No. 1801 dated 26.03.2025 is enclosed for ready reference please.

(b) Lessee Sri Manoj Kumar Samal. Aruha BSQ No. 5 (Ac. 20.00 dec). The Inquiry Team after physical inspection of the Quarry observed the followings.

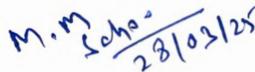
- (i) The lease period is upto 30.05.2027.
- (ii) The lease deed has been executed between the lessee and the Tahasildar, Dharmasala on 31.05.2022. EC has been obtained vide No. EC-2022B-001-OR-16478 dated 11.05.2022 along with CTO & CTE from RO, SPCB, Jajpur and Kalinga Nagar.
- (iii) Permissible quantity of minor mineral is 42000 cum / per annum as per approved Mining Plan.
- (iv) It may also be supplemented that the same lessee was imposed a fine of Rs. 4,20,47,585/- (Rupees Four Crores Twenty Lakh Forty-Seven Thousand Five Hundred Eighty-Five Only) after hearing by the Collector & District Magistrate, Jajpur arising out of W.P (C) No. 36628/23 for excess extraction of Minor Mineral to be payable by the lessee in 8 (eight) equal instalments @ Rs. 52,55,949/- in regular interval of 45 days w.e.f. 01.05.2024. The lessee has cleared outstanding dues by now and OPDR case has been closed on 26.03.2025.
- (v) As regards extraction of Minor Minerals beyond a depth of 6 metres from surface area, the same could not be ascertained physically / eye estimation due to peculiar geographical conditions of the hilly terrain interspersed with valley like landscape and patches of plain land. Therefore, it was decided to engage DGPS/UAV/Drone survey by an ORSAC empanelled agency for which Mining Officer, Jajpur has requested M/S. TKS Consultancy Services, Bhubaneswar vide his Letter No. 1751/MM dated 24.03.2025 for said survey. A copy of his Letter No. 1751/MM dated 24.03.2025 as stated previously is enclosed for kind reference).

5. The distance factor. To ascertain the distance factor, a field visit was conducted on 07.03.2025 by Mining Officials, Regional Officer, State Pollution Control Board, Kalinganagar and Revenue Officials of Dharmasala Tahasil. In this context, an ORSAC empanelled agency i.e. M/S TKS Consultancy Services, Bhubaneswar was requested to conduct a survey through DGPS for measurement of distance from BSQs to nearby habitats, railway line, ponds, schools and crusher units in Aruha cluster under Dharmasala Tahasil of Jajpur district. The said agency has submitted its report which reveals that both the quarries i.e. Aruha BSQ No.3 (18.88 Acre) & Aruha BSQ No.5 (20 Acre) are in safe distance i.e. more than 200 meter from the nearby habitats, railway line, ponds and schools. The said report along with the Map showing the distance factor is annexed herewith for ready reference.

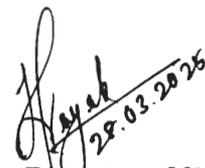
Encl: As above



Mining Officer, Jajpur District



RO, SPCB,
Kalinga Nagar



Deputy Director, Mines
Jajpur Circle



Tahasildar, Dharmasala



Sub-Collector, Jajpur



D.F.O., Cuttack



Addl. District Magistrate (Rev),
Jajpur



Collector & DM, Jajpur



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E-mail: ddmjajpur.mm@gov.in

Letter No. 1751 /MM, Jajpur/ Date 24-03 2025

From

Mining Officer,
Jajpur District.

To

FKS Consultancy Services,
Plot No. 4482 12068, Pandra near puri NH
GGP Colony, Rasulgarh, BBSR - 751025

Sub: Allegation of the residents of Aruha Village, Dharmasala Tahasil, Jajpur regarding illegal mining going on in the Aruha Stone Quarry, Dharmasala-regarding.

Ref: (1) Letter No.6330 Dated 11.03.2025 of the Chairman, SEIAA, Odisha.
(2) This office Letter No.924, Dated.18.02.2025.

Sir,

With reference to the subject and this office letter under reference, you were requested to submit the Drone & DGPS Survey Report at the earliest which is still awaited. In addition to this, the Chairman, SEIAA, Odisha has sought information regarding extraction of black stone within the permissible limit i.e. up to a depth of 6 metres from the surface as prescribed in the approved mining plan of the concerned stone quarry.

In this regard, you are requested to submit a report primarily whether excavation has been done beyond 6 metre or not with a supporting Map w.r.t Aruha BSQ (20 Acre) and Aruha BSQ (18.88) Acre under Tahasil Dharmasala, Dist-Jajpur within two (2) days.

Yours faithfully,

Mining Officer (I/C), Jajpur.

Memo No. 1752 , M.M. Jajpur, Date. 24-03-2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.

DISTANCE FROM BSQs TO HABITATS, RAILWAY LINE, POND, SCHOOLS, CRUSHER UNITS IN ARUHA CLUSTER UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT

Sl No.	Habitation/Structures/Schools	DGPS CO-ORDINATES (Longitude & Latitude)	Distance From (Fixed points)	Actual Distanc as per DGPS Survey (in Meter)
1	NANPUR V-1	86° 6' 32.971" E, 20° 44' 36.145" N	BSQ-4, PILLAR-15	445.53
2	RAILWAY-LINE	86° 6' 33.652" E, 20° 44' 52.173" N	BSQ-1, PILLAR-2	112.2
3	MANOJ KU SAMAL- CRUSHER	86° 5' 56.329" E, 20° 45' 13.144" N	BSQ-2, PILLAR-23	16.35
4	RAILWAY-LINE	86° 6' 1.413" E, 20° 45' 20.849" N	BSQ-2, PILLAR-23	294.06
5	PRASANT KUMAR NAYAK CRUSHER	86° 6' 17.307" E, 20° 44' 59.442" N	BSQ-4, PILLAR-3	31.35
6	ASHOK PARIDA CRUSHER-	86° 6' 15.597" E, 20° 45' 3.739" N	BSQ-5 & BSQ-3, COMMON PILLAR-6	116.32
7	RAILWAY-LINE	86° 6' 16.662" E, 20° 45' 7.232" N	BSQ-5 & BSQ-3, COMMON PILLAR-6	205.113
8	SARAT KUMAR JENA CRUSHER	86° 5' 58.530" E, 20° 44' 53.608" N	BSQ-2, PILLAR-3	99.67
9	JABERA TALI SCHOOL	86° 5' 47.786" E, 20° 45' 0.017" N	BSQ-2, PILLAR-13	202.16
10	JABERA TALI POND	86° 5' 48.849" E, 20° 44' 57.780" N	BSQ-2, PILLAR-12	200.87
11	GODHI SAHI VILLEGE	86° 5' 42.821" E, 20° 45' 13.142" N	BSQ-2, PILLAR-19	338.14
12	SUNDUREI SCHOOLPAKHARA VILLAGE	86° 5' 37.378" E, 20° 45' 24.564" N	BSQ-2, PILLAR-20	651.133
13	ARUHA SCHOOL	86° 6' 7.221" E, 20° 44' 11.423" N	BSQ-3, PILLAR-18	1137.14
14	ARUHA HIGHSCHOOL	86° 6' 4.716" E, 20° 44' 7.339" N	BSQ-3, PILLAR-17	1276.43
15	ARUHA POND	86° 6' 12.218" E, 20° 44' 7.269" N	BSQ-3, PILLAR-20	1256.58
16	NANPUR-SCHOOL	86° 6' 28.885" E, 20° 44' 22.191" N	BSQ-4, PILLAR-16	818.62
17	MURARIPUR SCHOOL	86° 6' 37.863" E, 20° 44' 57.353" N	BSQ-1, PILLAR-1	329.26
18	GANGA POND ARUHA	86° 6' 0.234" E, 20° 44' 33.603" N	BSQ-3, PILLAR-14	547.03
19	PAKHARA VILLAGE	86° 5' 32.185" E, 20° 45' 27.501" N	BSQ-2, PILLAR-21	826.77
20	RAILWAY-LINE	86° 6' 23.507" E, 20° 45' 1.365" N	BSQ-4, PILLAR-8	168.37
21	RAILWAY-LINE	86° 6' 19.182" E, 20° 45' 5.084" N	BSQ-3, PILLAR-3	205.41





GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E-mail: ddmjajpur.mm@gov.in

Letter No. 1801 /MM, Jajpur/ Date 26-03-2025

To

Sarat Kumar Jena, Lessee Aruha BSQ (18.88Ac).

Sub: Notice for imposition of Penalty.

You are directed to show-cause within three days why an amount of Rs. 40,25,000/- as detailed below shall not be imposed on you towards penalty against the vehicles / machines seized on 12.03.2025 from your quarry.

Sl No.	Type of Vehicles / Machines seized	Regd. No. / SI No.	Penalty Imposed INR
1	Excavator. Kobalco Model-SK220XDI C-10	YQ1551195	4,00,000.00
2	Lata Hitachi-model-EX2101 CSUPER)	*SP2163416*	1,00,000.00
3	Kobelco-Model-SK220XD-10	VN15505025	4,00,000.00
4	JCB	84563316 (SI No.) PUNJDIACR3400417 (PI No.)	4,00,000.00
5	Tractor	OR04A9875	75,000.00
6	JCB	84578416	1,00,000.00
7	JCB	84559134	1,00,000.00
8	JCB	84563941	1,00,000.00
9	Hywa	OD0411167	3,00,000.00
10	Lata	OD14A114557	2,00,000.00
11	Hywa	OD19F0222	3,00,000.00
12	Tractor	OD05D4044	50,000.00
13	Tractor	CA650001221 (Chesis No.)	75,000.00
14	Tractor	MBNBF52AFICP08439	75,000.00
15	Tractor	OD-04 K5832	75,000.00
16	Tractor	SAJ32760303 (Engin No.)	75,000.00
	Total		40,25,000.00

Yours faithfully,

Mining Officer (D.C.), Jajpur.

Memo No. 1802 , M.M. Jajpur, Date. 26-03-2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (D.C.), Jajpur.



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E - mail: ddmjajpur.mn@gov.in

Letter No. 2787 /MM, Jajpur/ Date 07-05-2025

To

The Chief Executive,
 Odisha Space Application Centre (ORSAC), Odisha,
 Bhubaneswar.

Sub: To check the Authenticity of reports submitted by M/s T.K.S Consultancy Services.

Ref: 1. Original Application No. 11/2025/EZ filed by Aun Kumar Jena & others Vrs State of Odisha before the Hon`ble NGT, EZ, Kolkata
 2. Original Application 68/2025/EZ filed by Dusmant Kumar Bal & others Vrs State of Odisha before the Hon`ble NGT, EZ, Kolkata

Sir,

In inviting a kind reference to the subject and letter cited above, I am to state that, M/s TKS Consultancy Services has submitted four number of reports whether excavation has been done beyond a depth of Six metres or not with supporting map w.r.t. Bajabati BSQ – 5, Bajabati BSQ – 3, Aruha BSQ (Cluster Sl. No. 2/5) & Aruha BSQ (Cluster Sl. No. 2/3). Moreover, all the above sources are under sub-judice before the Hon`ble NGT, Eastern Zone, Kolkata.

Taking into account the sensitiveness of the matter & to avoid any future litigation, the authenticity of the reports submitted by M/s T.K.S Consultancy Services may kindly be checked at your end for further submission of the same before the Hon`ble NGT, EZ, Kolkata.

Yours faithfully,

Encl: 4nos of Original Reports

Memo No. 2788, M.M, Jajpur, Date. 07-05-2025 /
 Mining Officer (I/C), Jajpur
 Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Memo No. 2789, M.M, Jajpur, Date. 07-05-2025 /
 Mining Officer (I/C), Jajpur
 Copy submitted to the Director of Minor Minerals, Odisha, Bhubaneswar for favour of kind information.

Mining Officer (I/C), Jajpur



Letter No: TKSCS/2025-26/06

Date: 19.04.2025

From
M/s TKS Consultancy.
ORSAC Empanelled Agency

1

 A handwritten signature in blue ink, followed by the date '19.04.25' written below it.

To.

The Mining Officer- Cum-Competent Authority
Jajpur District, Odisha

Sub: Submission of two hard copies of each report on depth of excavation in Aruha BSQ 18.88Ac (Cluster Sl. No.-2/3) & Aruha BSQ 20.00Ac (Cluster Sl. No.-2/5).

Ref: -1808/MM, Jaipur, Dated- 27.03.2025

Respected Sir,

With reference to the above-cited letter, we are hereby submitting two hard copies of each report on the depth of excavation conducted in Aruha BSQ 18.88Ac (Cluster Sl. No.-2/3) & Aruha BSQ 20.00Ac (Cluster Sl. No.-2/5), as per the directives issued by your office.

The report has been prepared following the prescribed guidelines and includes all relevant details pertaining to the current status of excavation depth, supported with necessary survey data, maps, and observations.

We request your kind perusal of the submitted documents and further necessary action as deemed appropriate.

Yours Faithfully

A handwritten signature in blue ink.

M/s. TKS Consultancy Services

1197
 19.04.2025

**ASSESSMENT REPORT ON DEPTH OF EXCAVATION
IN ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/5)
OVER AN AREA OF 20.00 ACRES OR 8.09 HA. IN VILLAGE ARUHA
UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA**

Work Order NO. 1808/MM, JAJPUR, Dt. 27/03/2025

(Date Of Drone Survey: 28.02.2025)

(Use of UAV/Drone, DGPS Survey Techniques adopted)

Prepared By:



M/S TKS CONSULTANCY SERVICES

**Plot No-3153/14698, Pandara, Unit - II-38,
Near Second Wife Kitchen, Rasulgarh,
Bhubaneswar, Khordha, Odisha-751010
E-mail: tkscsbbs@gmail.com
Contact: +91 8249834881**

**An ISO 9001:2015 Certified Consultancy
AN ORSAC EMPANELLED AGENCY**

CONTENTS

SL NO.	DESCRIPTION	PAGE
1.	Introduction	1
2.	Survey Methodology	1
3.	Methodology to Assessment the depth of excavation	1
4.	Observation	1
5.	Conclusion	2

LIST OF ANNEXURES

DESCRIPTION	ANNEXTURE NO.
Copy of Letter from Mining Officer, Jajpur to M/s. TKS Consultancy Services for Assessment of depth of excavation	I

LIST OF PLATES

DESCRIPTION	PLATE NO.
Copy of Ortho Map of Aruha BSQ 20.00 Ac. (Dt. 08.11.2024)	I
Copy of Ortho Map of Aruha BSQ 20.00 Ac. (Dt. 28.02.2025)	II
Copy of Superimposed Ortho Map of Aruha BSQ 20.00 Ac.	III
Copy of Superimposed of Geological Cross Section Map of Aruha BSQ 20.00 Ac.	IV

REPORT ON DEPTH OF EXCAVATION IN ARUHA BLACK STONE QUARRY (CLUSTER SL. NO. 2/5)

1. INTRODUCTION

Aruha Black Stone Quarry (Cluster serial No.2/5) over an area of 20.00Ac/ 8.09 Hect. is located in village Aruha under Dharmasala Tahasil of Jajpur District. The Hon'ble Chairman SEIAA, Odisha wanted to enquire the matter that, the extraction of black stone is admissible up to a depth of 6 meters from the surface with the method of mining as prescribed in the approved mining plan of the concerned stone quarry.

So, The Mining Officer (I/C), Jajpur District issued a letter to TKS Consultancy Services vide his letter No. 1808/MM, Jajpur on dated 27.03.2025 to submit a report whether excavation has been done beyond 6 meters or not with respect to Aruha BSQ (20 Acres). In compliance with this directive, the lease area was surveyed using Drone and DGPS. This report has been prepared by considering the previous Ortho Image (Dated-19.10.2024) & Geological Section of the approved Mining Plan and the recent Drone Survey Ortho Image (Dated-28.02.2025) in respect of Aruha Black Stone Quarry 20 Acres (Cluster serial No.2/5).

2. Survey Methodology

To ensure accuracy and precision, the lease area was surveyed using advanced **drone technology and DGPS**. The survey involved:

- Capturing high-resolution aerial imagery.
- Generating **orthophoto maps and sectional views** to compare the existing excavation with the approved mining plan.
- Identifying the depth of excavation by analyzing the **Spot RL (Reduced Levels)** data.

3. Methodology for Assessment of depth of Excavation.

For assessment of depth of excavation, the ortho images of dated 19.10.2024 & 28.2.2025 were taken into consideration. In addition to this the geological cross Section as per the approved mining plan (19.10.2024) and geological cross sections of ortho image of dated 28.02.2025 were superimposed by using CAD Software.

4. Observation

- The spot RL data in the approved mining plan map and the present survey map shows significant variation, confirming excavation in specific locations.
- The superimposed Geological cross section along **B-B'** shows that the excavation has been done beyond 6m in some places (ref. plate No.-IV).

ASSESSMENT REPORT ON DEPTH OF EXCAVATION IN ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/5) IN VILLAGE ARUHA UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA

- The excavated area exceeding 6m depth are showing in the plate No.- III which was interpreted from the superimposed geological cross sections.
- The soil dump area is visible in the present ortho map

5. Conclusion

The survey conducted on dated 28.02.2025 and the analysis reveals that excavation has exceeded the admissible depth of **6 meters** in respect to Aruha 20.00 Ac.



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
 E - mail: ddmjajpur.mm@gov.in

Letter No. 1808 /MM, Jajpur/ Date 27-03-2025

From

Mining Officer,
Jajpur District.

To

TKS Consultancy Services,
Plot No. 4482/12068, Pandra near puri NH
GGP Colony, Rasulgarh, BBSR - 751025

Sub: Allegation of the residents of Aruha Village, Dharmasala Tahasil, Jajpur regarding illegal mining going on in the Aruha Stone Quarry, Dharmasala-regarding.

**Ref: (1) Letter No.6330 Dated 11.03.2025 of the Chairman, SEIAA, Odisha.
 (2) This office Letter No.924, Dated.18.02.2025.**

Sir,

With reference to the subject and letter under reference, the Chairman, SEIAA, Odisha wanted to enquire the matter that, the extraction of black stone is admissible up to a depth of 6 metres from the surface with the method of mining as prescribed in the approved mining plan of the concerned stone quarry.

In this regard, you are requested to submit a report whether excavation has been done beyond 6 metre or not with a supporting Map w.r.t Aruha BSQ (20 Acre) and Aruha BSQ (18.88) Acre under Tahasil Dharmasala, Dist-Jajpur within two (2) days.

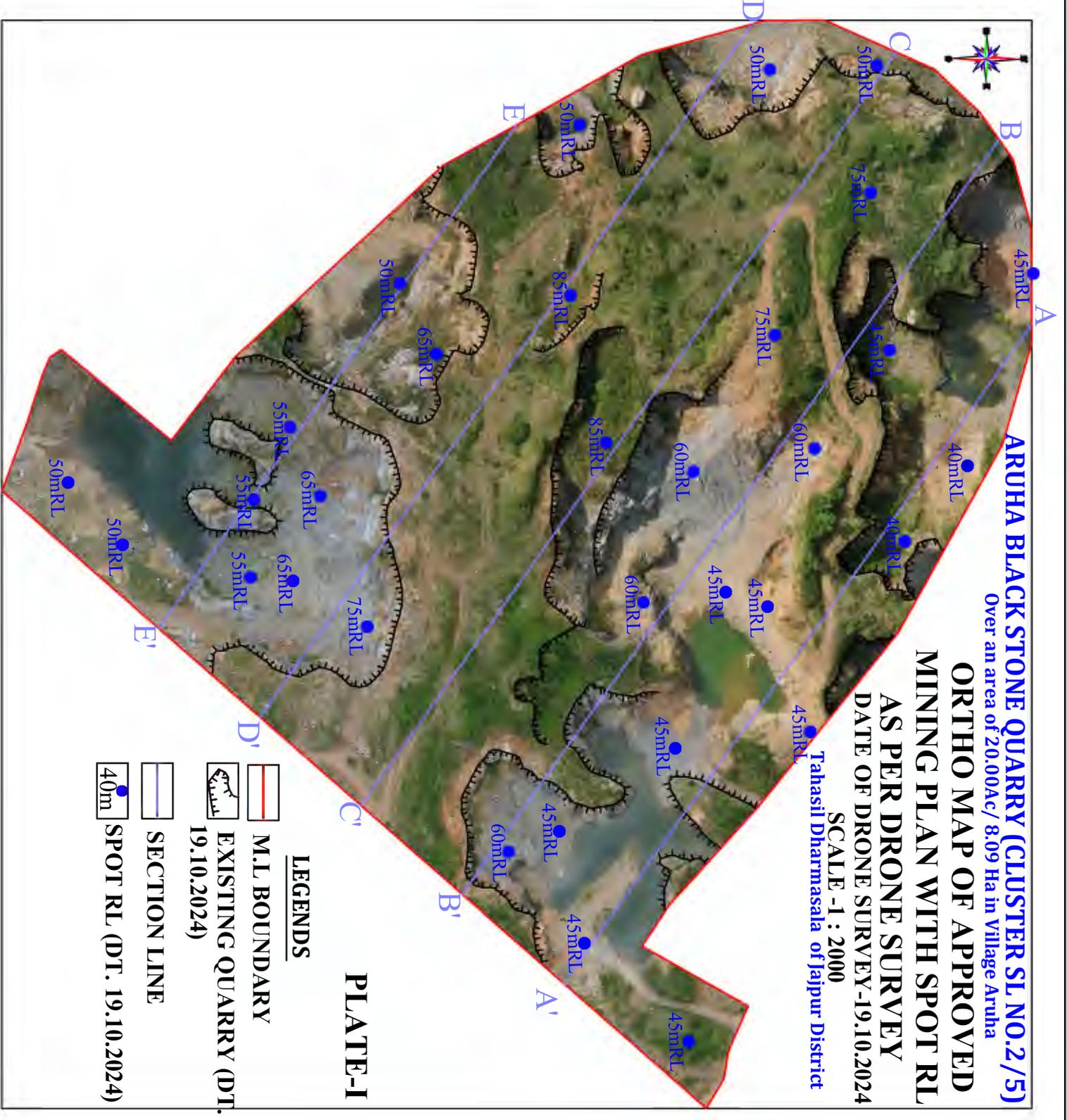
Yours faithfully,

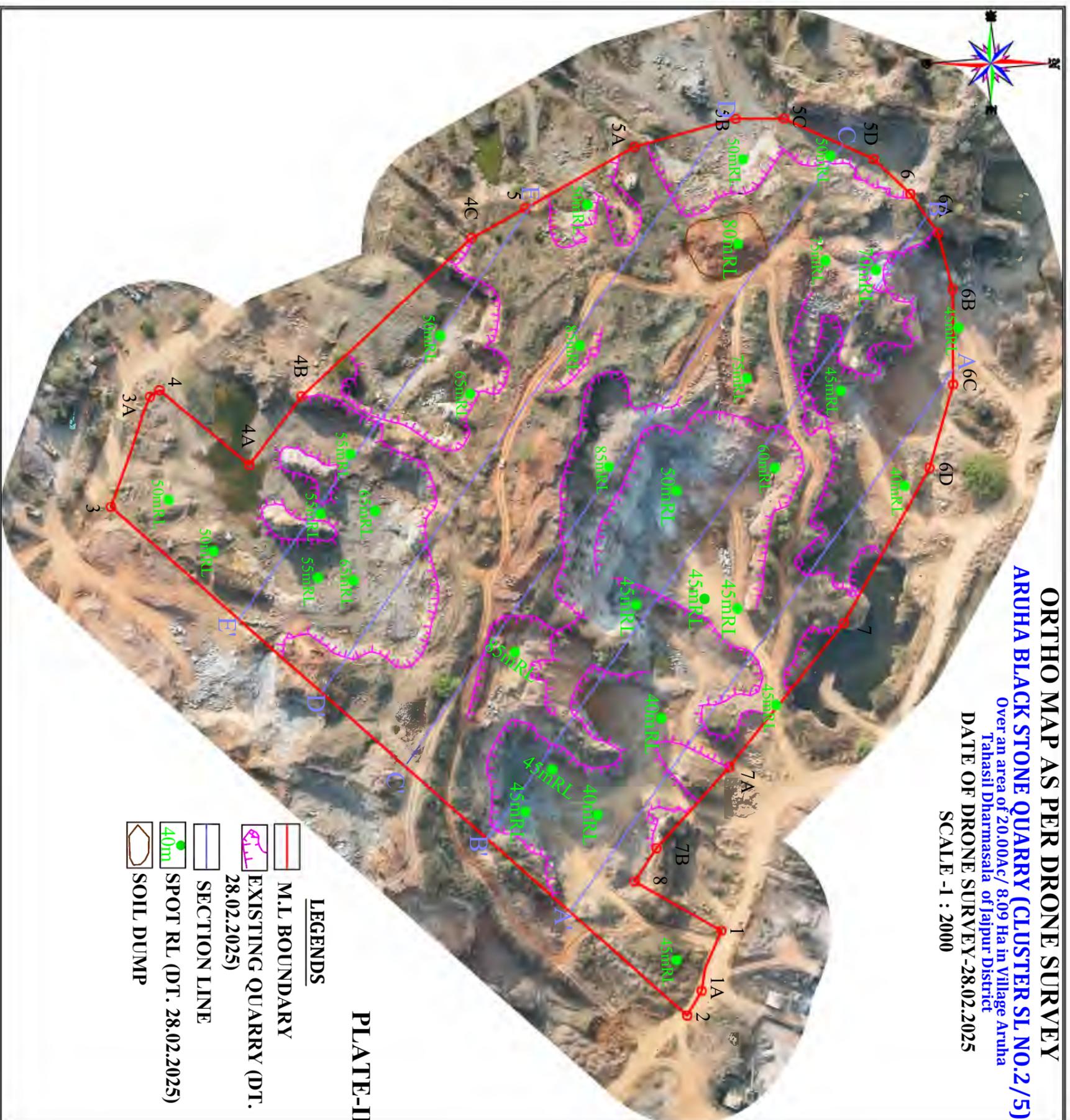
Mining Officer (I/C), Jajpur.

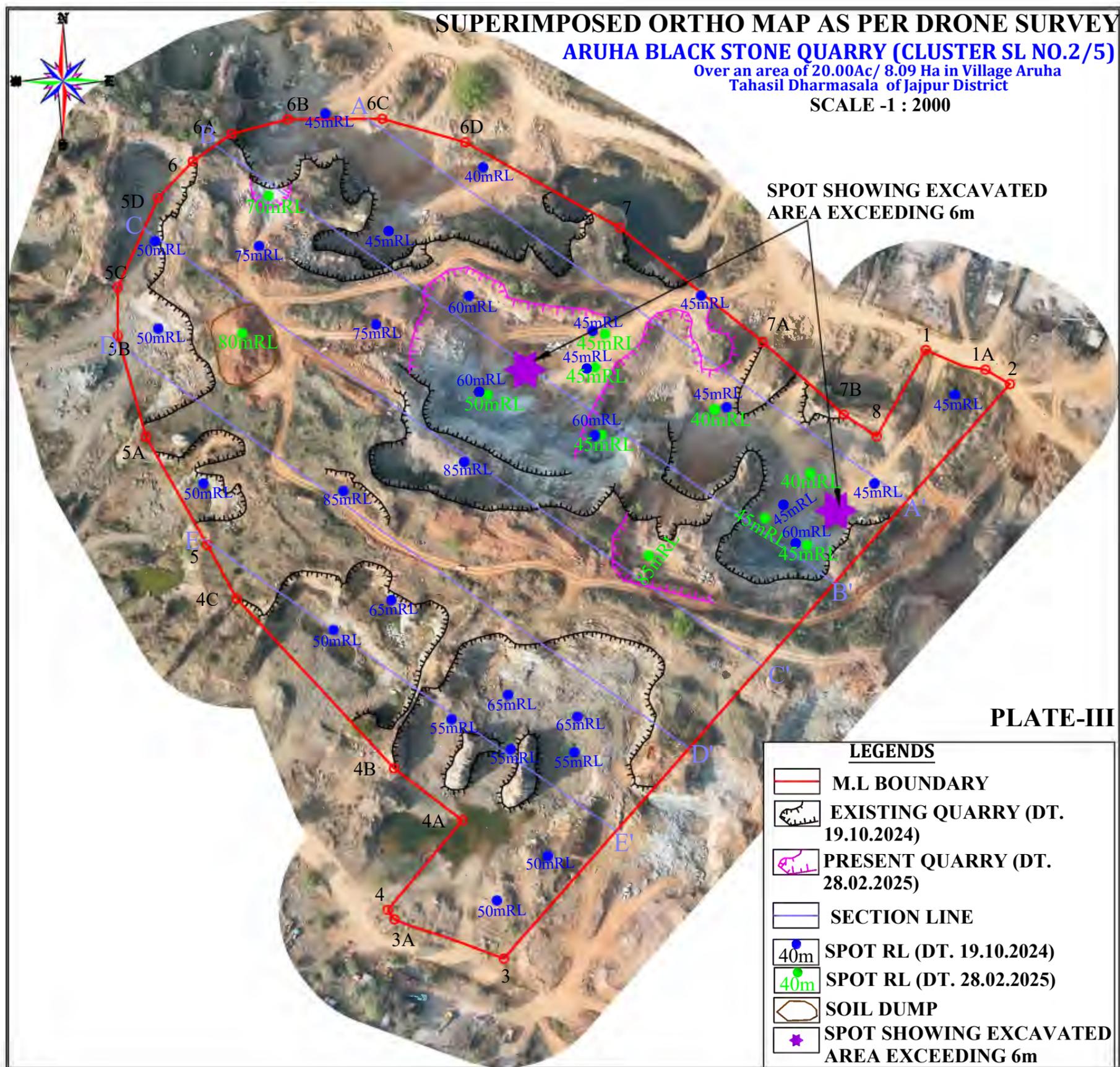
Memo No. 1809, M.M, Jajpur, Date. 27-03-2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.







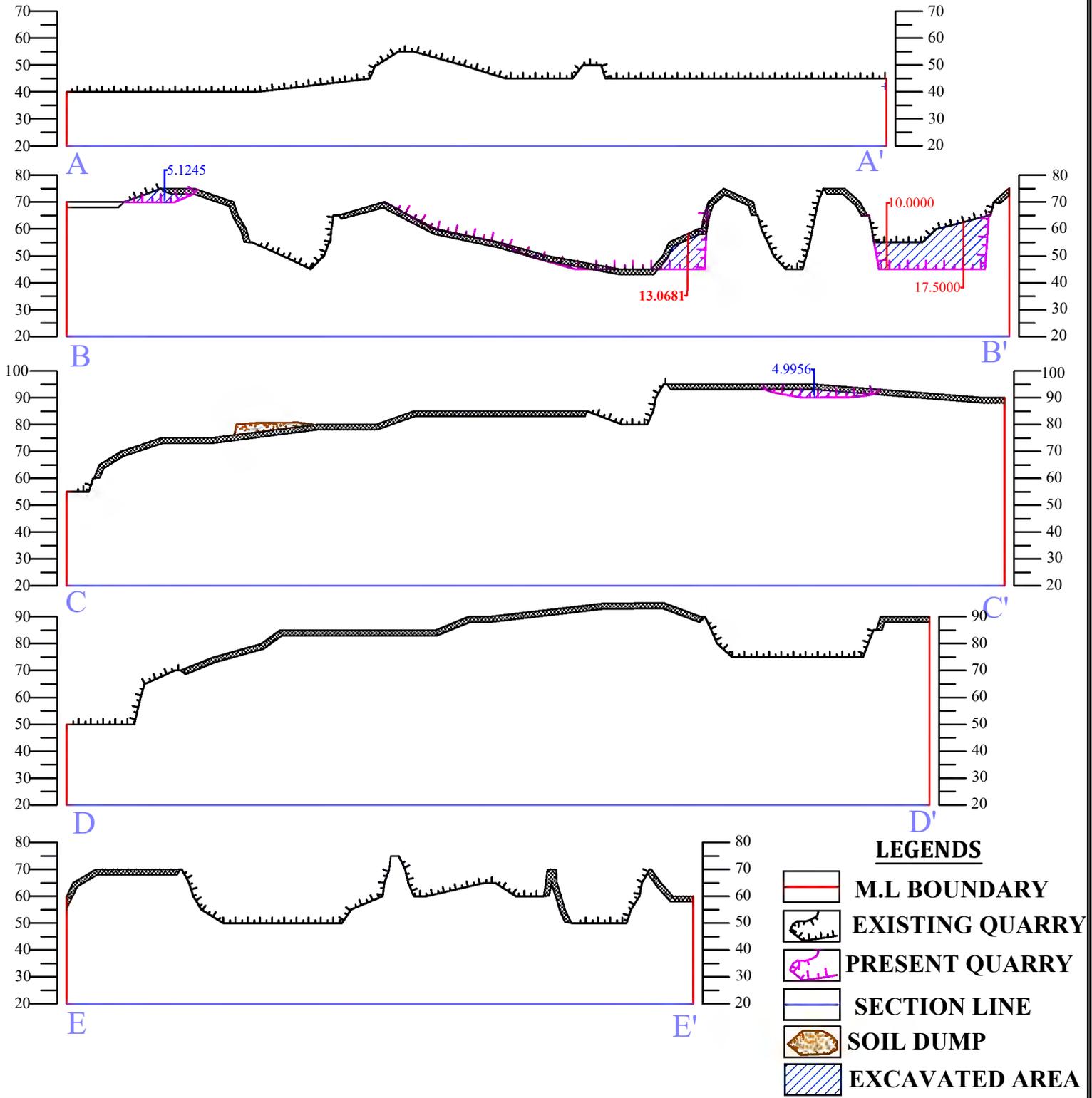
SUPERIMPOSED CROSS SECTION MAP AS PER DRONE SURVEY

ARUHA BLACK STONE QUARRY (CLUSTER SL NO.2/5)

Over an area of 20.00Ac/ 8.09 Ha in Village Aruha
Tahasil Dharmasala of Jajpur District

PLATE-IV

SCALE -1 : 2000



**ASSESSMENT REPORT ON DEPTH OF EXCAVATION
IN ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/3)
OVER AN AREA OF 18.88 ACRES OR 7.64 HA. IN VILLAGE ARUHA
UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA**

Work Order NO. 1808/MM, JAJPUR, Dt. 27/03/2025

(Date Of Drone Survey: 28.02.2025)

(Use of UAV/Drone, DGPS Survey Techniques adopted)

Prepared By:



M/S TKS CONSULTANCY SERVICES

**Plot No-3153/14698, Pandara, Unit - II-38,
Near Second Wife Kitchen, Rasulgarh,
Bhubaneswar, Khordha, Odisha-751010
E-mail: tkscsbbs@gmail.com
Contact: +91 8249834881**

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AN ORSAC EMPANELLED AGENCY**

CONTENTS

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5.	Conclusion	2

LIST OF ANNEXURES

DESCRIPTION	ANNEXTURE NO.
Copy of Letter from Mining Officer, Jajpur to M/s. TKS Consultancy Services for Assessment of depth of excavation	I

LIST OF PLATES

DESCRIPTION	PLATE NO.
Copy of Ortho Map of Aruha BSQ 18.88 Ac. (Dt. 08.11.2024)	I
Copy of Ortho Map of Aruha BSQ 18.88 Ac. (Dt. 28.02.2025)	II
Copy of Superimposed Ortho Map of Aruha BSQ 18.88 Ac.	III
Copy of Superimposed of Geological Cross Section Map of Aruha BSQ 18.88 Ac.	IV

REPORT ON DEPTH OF EXCAVATION IN ARUHA BLACK STONE QUARRY (CLUSTER SL. NO. 2/3)

1. INTRODUCTION

The Aruha Black Stone Quarry (Cluster serial No.2/3) over an area of 18.88Ac/ 7.64 Hect. is located in village Aruha under Dharmasala Tahasil of Jajpur District. The Hon'ble Chairman SEIAA, Odisha wanted to enquire the matter that, the extraction of black stone is admissible up to a depth of 6 meters from the surface with the method of mining as prescribed in the approved mining plan of the concerned stone quarry.

So, the Mining Officer (I/C), Jajpur District issued a letter to TKS Consultancy Services vide his letter No. 1808/MM, Jajpur on dated 27.03.2025 to submit a report whether excavation has been done beyond 6 meters or not with respect to Aruha BSQ (18.88 Acres). In compliance with this directive, the lease area was surveyed using Drone and DGPS. This report has been prepared by considering the previous Ortho Image (Dated-08.11.2024) & Geological Section of the approved Mining Plan and the recent Drone Survey Ortho Image (Dated-28.02.2025) in respect of Aruha Black Stone Quarry (Cluster serial No.2/3).

2. Survey Methodology

To ensure accuracy and precision, the lease area was surveyed using advanced **Drone Technology and DGPS**. The survey involved:

- Capturing high-resolution aerial imagery.
- Generating **orthophoto maps and sectional views** to compare the existing excavation with the approved mining plan.
- Identifying the depth of excavation by analyzing the **Spot RL (Reduced Levels)** data.

3. Methodology for Assessment of depth of Excavation.

For assessment of depth of excavation, the ortho images of dated 08.11.2024 & 28.2.25 were taken into consideration. In addition to this the geological cross Section as per the approved mining plan (08.11.2024) and geological cross sections of ortho image of dated 28.02.2025 were superimposed by using CAD Software.

4. Observation

- The spot RL data in the approved mining plan map and the present survey map shows significant variation, confirming excavation in specific locations.
- The superimposed Geological cross section along **G1-G1'** & **G3-G3'** shows that the excavation has been done beyond 6m in some places (ref. plate No.-IV).

ASSESSMENT REPORT ON DEPTH OF EXCAVATION IN ARUHA BLACK STONE QUARRY (CLUSTER SL. NO.-2/3) IN VILLAGE ARUHA UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT, ODISHA

- The excavated area exceeding 6m depth are showing in the plate No.- III which was interpreted from the superimposed geological cross sections.
- The soil dump area is visible in the present ortho map

5. Conclusion

The survey conducted on dated 28.02.2025 and the analysis reveals that excavation has exceeded the admissible depth of **6 meters** in respect to Aruha 18.88 Ac.



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
 E - mail: ddmjajpur.mm@gov.in

Letter No. 1808 /MM, Jajpur/ Date 27-03-2025

From

Mining Officer,
Jajpur District.

To

TKS Consultancy Services,
Plot No. 4482/12068, Pandra near puri NH
GGP Colony, Rasulgarh, BBSR - 751025

Sub: Allegation of the residents of Aruha Village, Dharmasala Tahasil, Jajpur regarding illegal mining going on in the Aruha Stone Quarry, Dharmasala-regarding.

Ref: (1) Letter No.6330 Dated 11.03.2025 of the Chairman, SEIAA, Odisha.
(2) This office Letter No.924, Dated.18.02.2025.

Sir,

With reference to the subject and letter under reference, the Chairman, SEIAA, Odisha wanted to enquire the matter that, the extraction of black stone is admissible up to a depth of 6 metres from the surface with the method of mining as prescribed in the approved mining plan of the concerned stone quarry.

In this regard, you are requested to submit a report whether excavation has been done beyond 6 metre or not with a supporting Map w.r.t Aruha BSQ (20 Acre) and Aruha BSQ (18.88) Acre under Tahasil Dharmasala, Dist-Jajpur within two (2) days.

Yours faithfully,

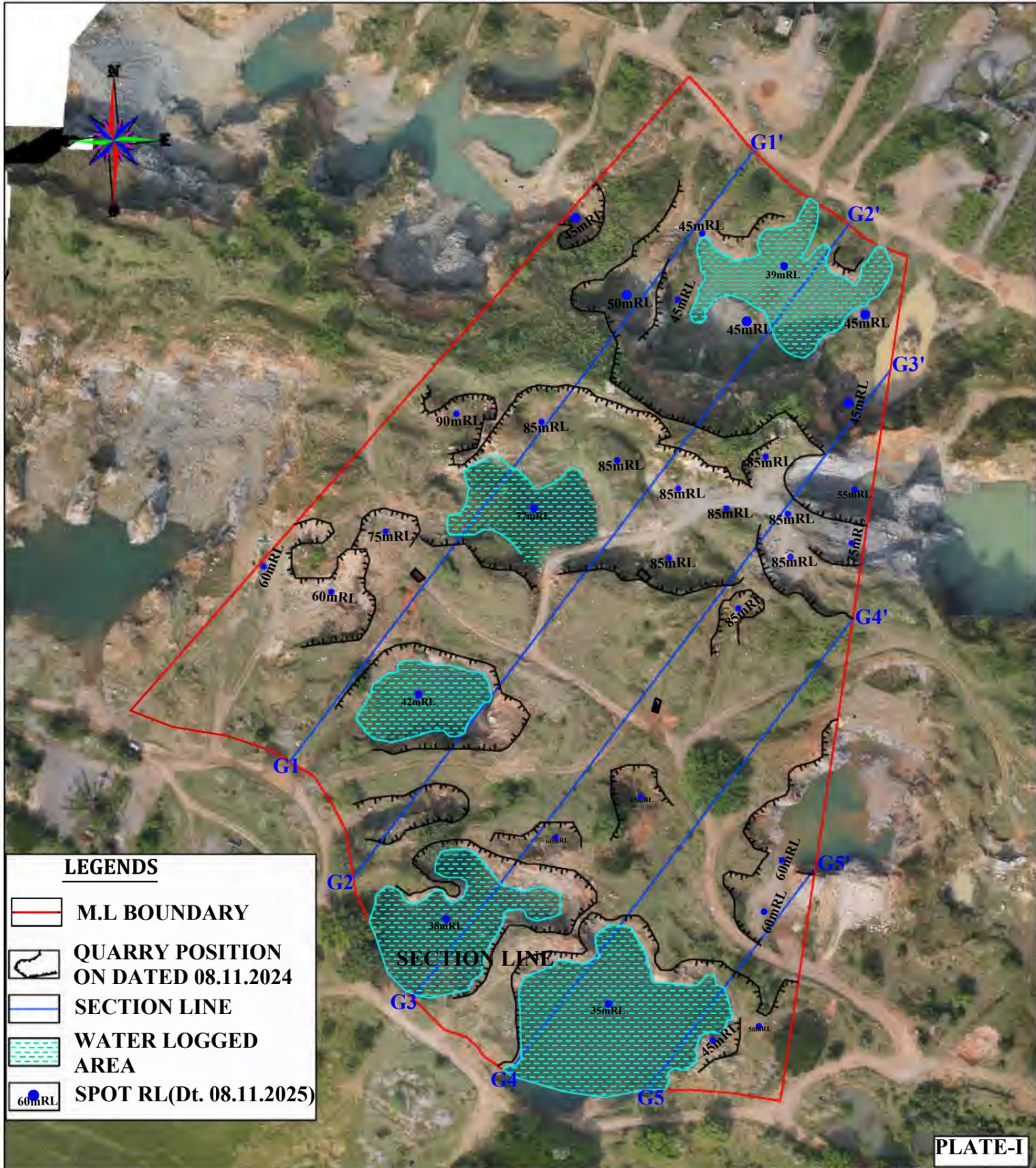
Mining Officer (I/C), Jajpur.

Memo No. 1809, M.M, Jajpur, Date. 27-03-2025

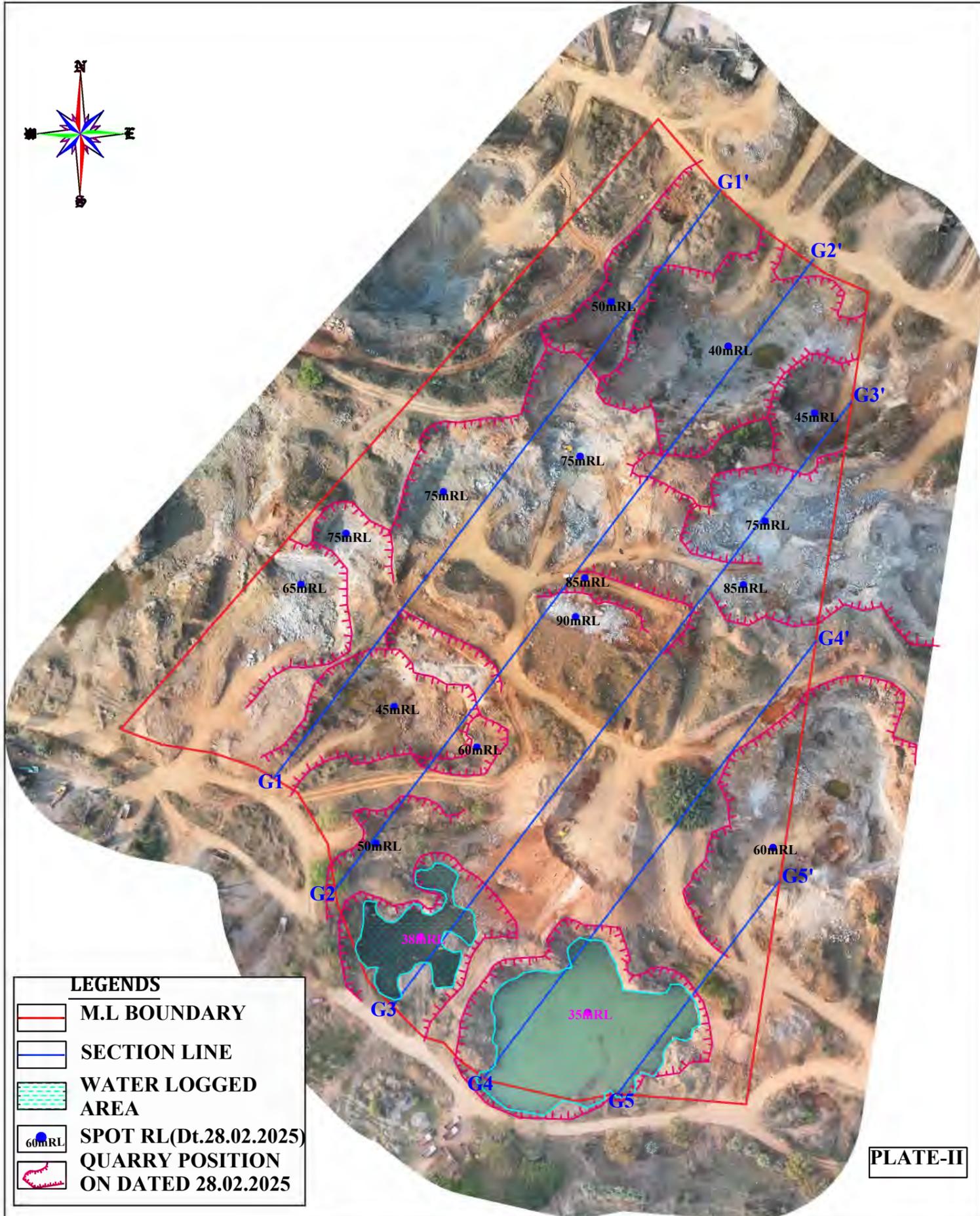
Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.

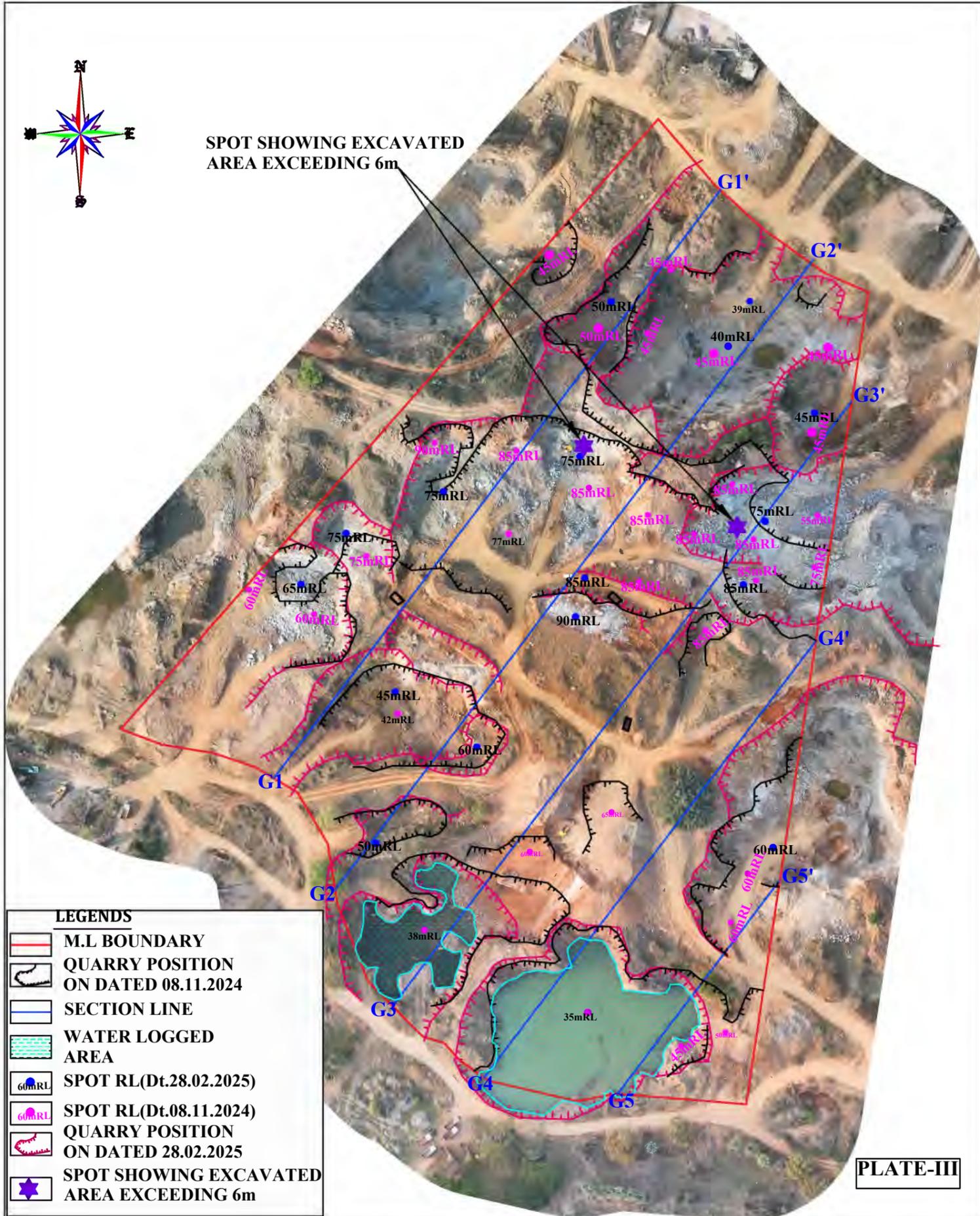
ORTHO MAP (Dt.08.11.2024) OF ARUHA BLACK STONE QUARRY(CLUSTER SERIAL NO.-2/3)
Over an area of 18.88Ac/ 7.64 Ha in Village Aruha
Tahasil Dharmasala of Jajpur District, Odisha.
Scale - 1:2000



**ORTHO MAP (Dt.28.02.2025) OF ARUHA BLACK STONE
QUARRY(CLUSTER SERIAL NO.-2/3)**
Over an area of 18.88Ac/ 7.64 Ha in Village Aruha
Tahasil Dharmasala of Jajpur District, Odisha.
Scale - 1:2000

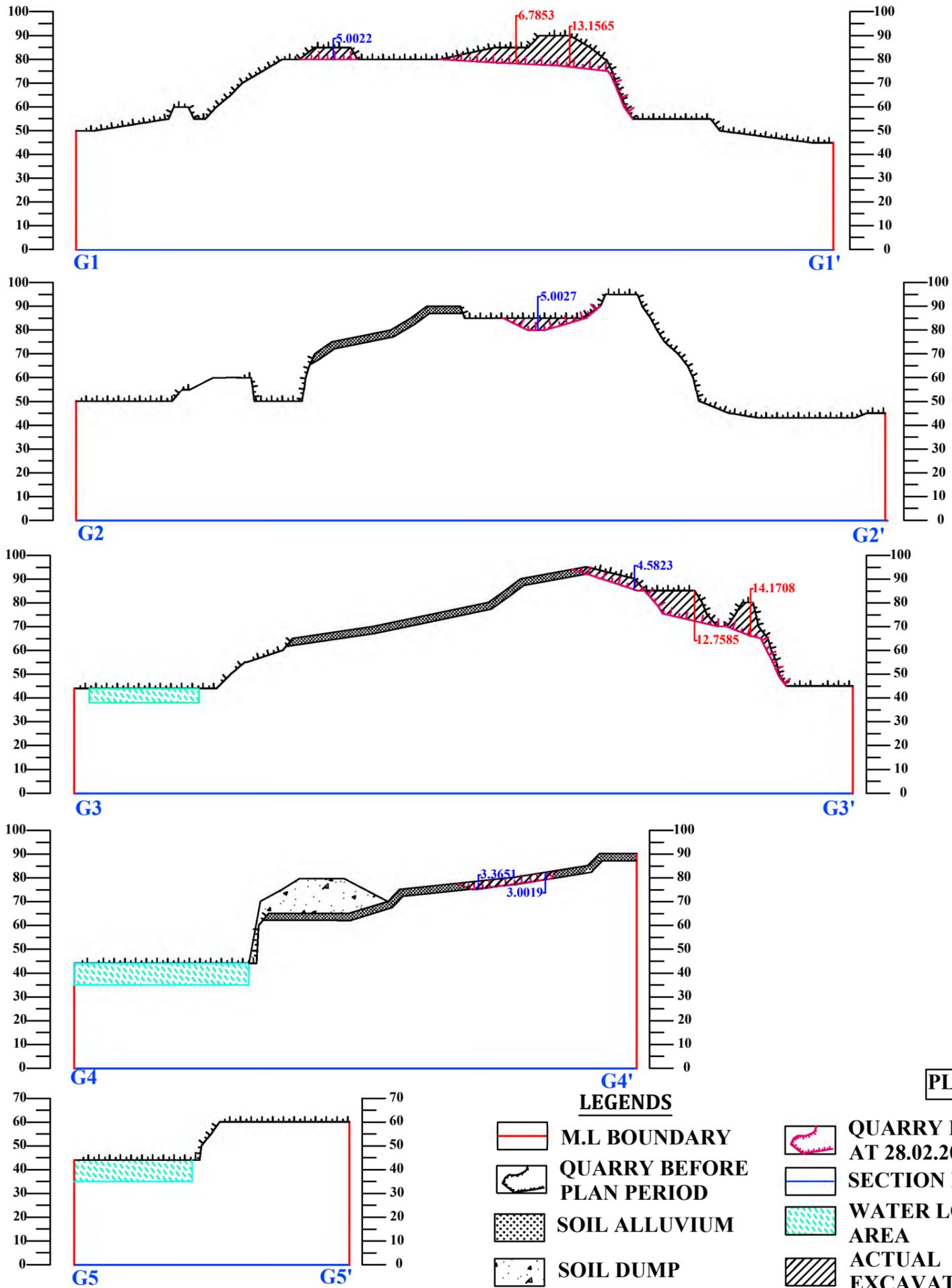


SUPERIMPOSED ORTHO MAP OF ARUHA BLACK STONE QUARRY (CLUSTER SERIAL NO.-2/3)
 Over an area of 18.88Ac/ 7.64 Ha in Village Aruha
 Tahasil Dharmasala of Jajpur District, Odisha.
 Scale - 1:2000



SUPERIMPOSED CROSS SECTION MAP OF ARUHA BLACK STONE QUARRY (CLUSTER SERIAL NO.-2/3)

Over an area of 18.88Ac/ 7.64 Ha in Village Aruha
Tahasil Dharmasala of Jajpur District, Odisha.
Scale - 1:2000





GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
 E - mail: ddmjajpur.mm@gov.in

Letter No. 924 /MM, Jajpur/ Date 18.09.2025

To

M s. TKS Consultancy Services,
 ORSAC Empanelled Agency,
 Plot No.4482/12068, Pandara,
 Rasulgarh, Bhubaneswar.

Sub: Request to conduct Drone Survey w.r.t five (5) nos. of Minor Minerals Sources under Dharmasala Tahasil of Jajpur district.

Ref: Letter No.463 Dated 17.02.2025 of the Director of Minerals, Odisha.

Sir,

With reference to the subject cited above, you are requested to conduct Drone Survey of five (5) nos. of Minor Minerals Sources i.e. (1) Aruha Black Stone Quarry-18.88 Acre, (2) Aruha Black Stone Quarry-20 Acre, (3) Aruha Black Stone Quarry-1, (4) Aruha Black Stone Quarry-2 and (5) Aruha Black Stone Quarry under Dharmasala Tahasil of Jajpur district at the earliest, as the compliance report needs to be submitted before the Director of Minor Minerals, Odisha within seven days.

Yours faithfully,

Encl: Letter of the DOMM, Odisha.

Memo No. 925 M.M. Jajpur/Date. 18.09.2025 Mining Officer (I/C), Jajpur.

Copy submitted to the Chief Executive, Odisha Space Application Centre (ORSAC), Odisha, Bhubaneswar for favour of kind information and necessary action.

Memo No. 926 M.M. Jajpur/Date. 18.09.2025 Mining Officer (I/C), Jajpur.

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E-mail: ddmjajpur.mm@gov.in

Letter No. 2692 /MM, Jajpur/ Date 02-05-2025

From

Mining Officer,
Jajpur District.

To

M s. TKS Consultancy Services,
Plot No. 4482/12068, Pandra near puri NH
GGP Colony, Rasulgarh, BBSR – 751025

Sub: To submit the assessment report w.r.t Aruha Black Stone Quarry (18.88 Acre) and Aruha Black Stone Quarry (20 Acre), under Dharmasala Tahasil of Jajpur district.

Ref:

- (1) This office Letter No.924, Dated 18.02.2025.
 (2) This office Letter No.1991, Dated 05.04.2025
 (2) O.A No.68/2025/EZ filed by Susmant Kumar Bal Vrs State

Sir,

With reference to the subject and letters cited above, you were requested to conduct Drone Survey of five (5) nos. of Minor Mineral Sources of Aruha Cluster as per the order of the Director of Minor Minerals, Odisha. Subsequently, the Mining Plans of Aruha BSQ (20 Acre), Aruha Black Stone Quarry (18.88 Acre) and Aruha BSQ (18.98 Acre) have been submitted before the ORSAC, Bhubaneswar on dated 05.04.2025 for volume estimation as per the letter of the Director of Minor Minerals, Odisha of dated 02.04.2025. In the meantime, an Original Application has been filed before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata on the above quarries vide O.A No.68/2025 and the matter is adjourned to 19.05.2025.

Hence, it is requested to submit the Assessment Report of Drone Survey w.r.t Aruha BSQ (20 Acre) and Aruha Black Stone Quarry (18.88 Acre) primarily at the earliest for necessary compliance before the Hon'ble Tribunal at this end.

Yours faithfully,

Encl: As above.

Mining Officer (I/C), Jajpur.

Memo No. 2693, M.M, Jajpur, Date. 02-05-2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.

Memo No. 2694, M.M, Jajpur, Date. 02-05-2025

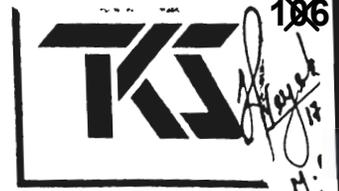
Copy submitted to the Chief Executive, ORSAC, Bhubaneswar for favour of kind information.

Mining Officer (I/C), Jajpur.

M/S TKS CONSULTANCY SERVICES

E-mail:tkscsbbs@gmail.com,

Contact: +91 8249834881



Date: 17.03.2025

Letter No: TKSCS/2024-25/248

To.

The Mining Officer (I/C)**Jajpur District, Odisha**

Sub: - Submission of Distance Measurement report from Aruha Black Stone Quarry to Habitats, Railway Line, Pond, Schools & Crusher Units in Aruha Cluster under Dharmasala Tahasil of Jajpur district, Odisha.

Ref: - Your Letter No. 1224/MM, Jajpur/Date: - 05.03.2025.

Respected Sir,

With reference to the above subject and your letter under reference, we hereby submit the report and map on the distance measurement of human habitats, railway line, pond, schools, and crusher units from Aruha Black Stone Quarries of Aruha Cluster, Dharmasala Tahasil, Jajpur district.

The joint field enquiry was conducted on 07.03.2025 at 8:00 AM, in the Presence of Regional officer, SPCB, Kalinganagar, R.I, Aruha & M.O, Jajpur district the distance measurements were carried out using DGPS Technology to ensure accuracy. The findings have been compiled in the enclosed report for your kind perusal and necessary action.

This is for favour of your kind consideration and necessary approval.

Thanking You

Yours faithfully

Authorized Signatory
For M/S TKS Consultancy Services

Enclosure: 1. Distance Measurement Map
2. Distance Measurement Report

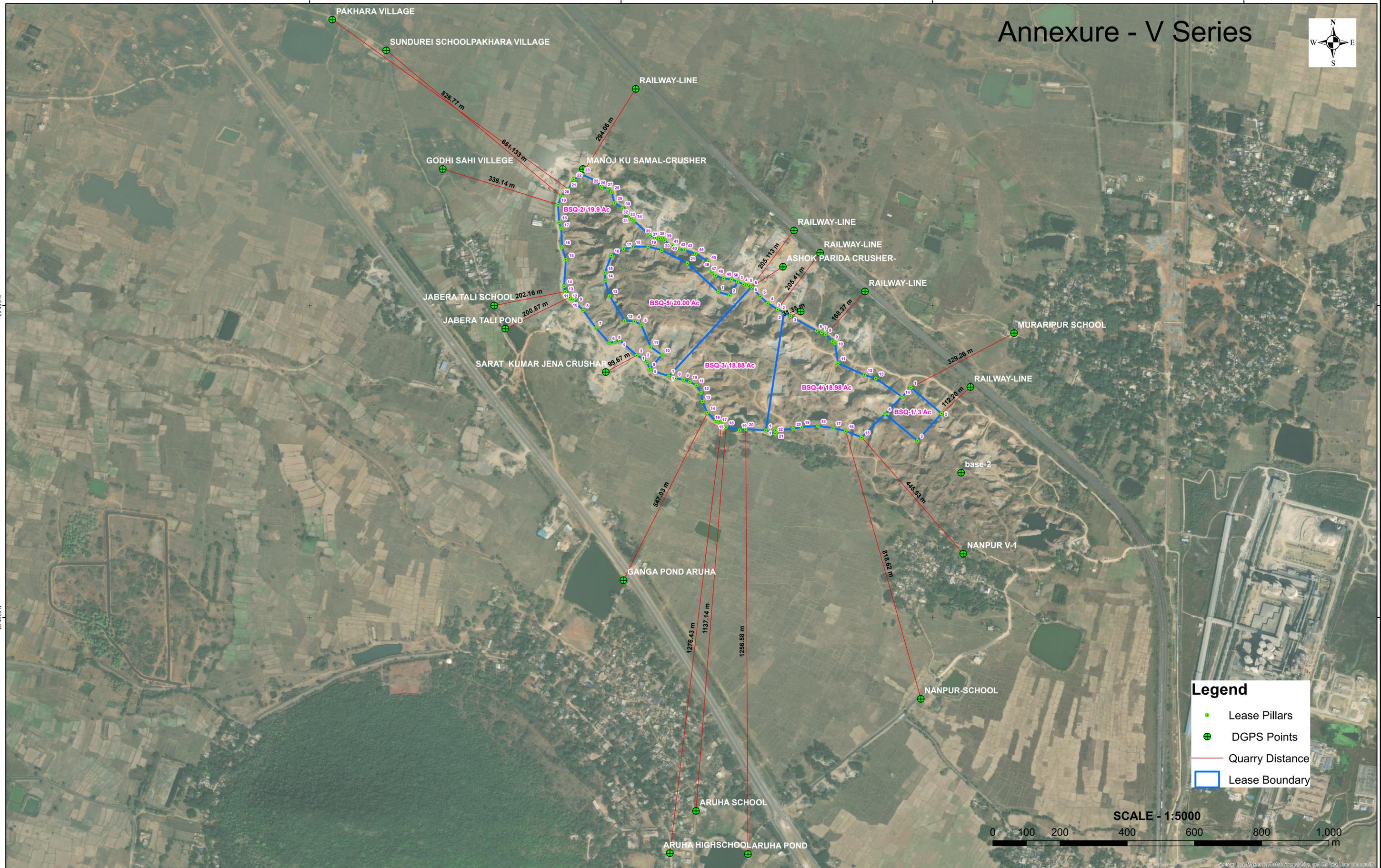
1768
17.03.2025

DISTANCE FROM BSQs TO HABITATS, RAILWAY LINE, POND, SCHOOLS, CRUSHER UNITS IN ARUHA CLUSTER UNDER DHARMASALA TAHASIL OF JAJPUR DISTRICT

Sl No.	Habitation/Structures/Schools	DGPS CO-ORDINATES (Longitude & Latitude)	Distance From (Fixed points)	Actual Distance as per DGPS Survey (in Meter)
1	NANPUR V-1	86° 6' 32.971" E, 20° 44' 36.145" N	BSQ-4, PILLAR-15	445.53
2	RAILWAY-LINE	86° 6' 33.652" E, 20° 44' 52.173" N	BSQ-1, PILLAR-2	112.2
3	MANOJ KU SAMAL- CRUSHER	86° 5' 56.329" E, 20° 45' 13.144" N	BSQ-2, PILLAR-23	16.35
4	RAILWAY-LINE	86° 6' 1.413" E, 20° 45' 20.849" N	BSQ-2, PILLAR-23	294.06
5	PRASANT KUMAR NAYAK CRUSHER	86° 6' 17.307" E, 20° 44' 59.442" N	BSQ-4, PILLAR-3	31.35
6	ASHOK PARIDA CRUSHER-	86° 6' 15.597" E, 20° 45' 3.739" N	BSQ-5 & BSQ-3, COMMON PILLAR-6	116.32
7	RAILWAY-LINE	86° 6' 16.662" E, 20° 45' 7.232" N	BSQ-5 & BSQ-3, COMMON PILLAR-6	205.113
8	SARAT KUMAR JENA CRUSHER	86° 5' 58.530" E, 20° 44' 53.608" N	BSQ-2, PILLAR-3	99.67
9	JABERA TALI SCHOOL	86° 5' 47.786" E, 20° 45' 0.017" N	BSQ-2, PILLAR-13	202.16
10	JABERA TALI POND	86° 5' 48.849" E, 20° 44' 57.780" N	BSQ-2, PILLAR-12	200.87
11	GODHI SAHI VILLEGE	86° 5' 42.821" E, 20° 45' 13.142" N	BSQ-2, PILLAR-19	338.14
12	SUNDUREI SCHOOLPAKHARA VILLAGE	86° 5' 37.378" E, 20° 45' 24.564" N	BSQ-2, PILLAR-20	651.133
13	ARUHA SCHOOL	86° 6' 7.221" E, 20° 44' 11.423" N	BSQ-3, PILLAR-18	1137.14
14	ARUHA HIGHSCHOOL	86° 6' 4.716" E, 20° 44' 7.339" N	BSQ-3, PILLAR-17	1276.43
15	ARUHA POND	86° 6' 12.218" E, 20° 44' 7.269" N	BSQ-3, PILLAR-20	1256.58
16	NANPUR-SCHOOL	86° 6' 28.885" E, 20° 44' 22.191" N	BSQ-4, PILLAR-16	818.62
17	MURARIPUR SCHOOL	86° 6' 37.863" E, 20° 44' 57.353" N	BSQ-1, PILLAR-1	329.26
18	GANGA POND ARUHA	86° 6' 0.234" E, 20° 44' 33.603" N	BSQ-3, PILLAR-14	547.03
19	PAKHARA VILLAGE	86° 5' 32.185" E, 20° 45' 27.501" N	BSQ-2, PILLAR-21	826.77
20	RAILWAY-LINE	86° 6' 23.507" E, 20° 45' 1.365" N	BSQ-4, PILLAR-8	168.37
21	RAILWAY-LINE	86° 6' 19.182" E, 20° 45' 5.084" N	BSQ-3, PILLAR-3	205.41

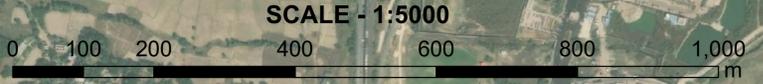


Annexure - V Series



Legend

- Lease Pillars
- ⊕ DGPS Points
- Quarry Distance
- ▭ Lease Boundary





FAX : 2562822/2560955
 TEL : 2564033/2563294
 EPABX : 2561909/2562847
 E-mail : paribesh1@ospcboard.org
 Website : www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,
 Bhubaneswar – 751 012

(CENTRAL LABORATORY)

No. 2430 /

VI-SC (LEM) Misc 38/2024-25

Dt. 07.02.2025 / 15

To

The Regional Officer,
 State Pollution Control Board, Odisha,
 Kalinganagar

AES (M)
M.M.
07/02/25

Sub : Test Reports of ground water & wastewater samples collected from different locations of Jajpur district – reg.

Ref : Your Letter No. 43/ (Lab.07) dt.07.01.2025

Sir,

With reference to the above cited letter, please find enclosed herewith the test reports of ground water & wastewater samples submitted to the Central Laboratory on dt.08.01.2025 by your office, collected from different locations of Jajpur district.

Encl : (i) OS/90/02/2025 (For NABL Scope parameter)
 (ii) OS/91/02/2025 (For NABL Non-scope parameter)
 (iii) OS/92/02/2025 (For NABL Non-scope parameter)

Yours faithfully,

M. Mohan Kumar
 Chief Env. Scientist (Lab.)

O/C



CENTRAL LABORATORY STATE POLLUTION CONTROL BOARD, ODISHA

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024

E-mail: centrallab@ospcboard.org



TC-12740

TEST REPORT

Page 1 of 2

1. ULR No. : TC12740250000102F
- 2 (i). Report No. : OS/90/02/2025
- 3 (i) Date : 05.02.2025
- 2(ii). Amendment No : ---
- 3(ii) Amendment Date : ---
4. Sample Submitted By : Sri J.K. Sahoo, Lab Attendant,
(Name and address) Regional Office, SPCB, Odisha, Kalinganagar
5. Reference Letter No. : 43/ (Lab.07) dt.07.01.2025
6. Date of sample receipt : 08.01.2025
7. Sample Description :
 - (i) Discipline : Chemical Testing
(Biological Testing, Chemical testing)
 - (ii) Group : Water
(Water/ Pollution and Environment / Atmospheric Pollution/ Soil and Hazardous Waste)
 - (iii) Sub Group : Ground water
(Surface water/ Ground water/ Drinking water / Wastewater/ Effluent/ Ambient Air/ Stack/ Soil and Hazardous Waste)
8. Analysis Starting Date-Analysis Completion Date : 08.01.2025 –31.01.2025
9. If uncertainty is desired by Customer : No
10. Analysis Results :
(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits *		Test Method	Ground water sample from the Jabaratali Village, Jajpur district	
		Requirement (Acceptable limit)	Permissible limit in the absence of alternate source		Others/ Jan - 25/ GW/11	Others/ Jan - 25/ GW/12
					- Results	
1.	pH	6.5-8.5	No relaxation	4500-H ⁺ -B, APHA, 23 rd Edn., 2017	7.8	7.8
2.	Turbidity (Turb), NTU	1, max	5, max	2130 B, APHA, 23 rd Edn., 2017	<1.0	<1.0
3.	Total Dissolved Solids (TDS), mg/L	500, max	2000, max	2540 C, APHA, 23 rd Edn., 2017	380.0	468.0
4.	Sulphate (SO ₄ ²⁻), mg/L	200,max	400, max	4500-SO ₄ ²⁻ -E, APHA, 23 rd Edn., 2017	20.78	25.15
5.	Fluoride (F ⁻), mg/L	1.0, max	1.5, max	4500-F-C, APHA, 23 rd Edn., 2017	0.29	0.35
6.	Total Alkalinity as CaCO ₃ (T. Alka), mg/L	200, max	600, max	2320 B, APHA, 23 rd Edn., 2017	188.0	304.0
7.	Chloride (Cl ⁻), mg/L	250,max	1000,max	4500 Cl ⁻ B, APHA, 23 rd Edn., 2017	9.6	21.2
8.	Iron (Fe), mg/L	1.0, max	No relaxation	3500 Fe - B, APHA, 23 rd Edn., 2017	0.245	0.172
9.	Nitrate (NO ₃), mg/L	45,max	No relaxation	4500 - NO ₃ ⁻ -E, APHA 23 rd Edn., 2017	1.604	1.418
10.	Total Hardness as CaCO ₃ (TH), mg/L	200,max	600,max	2340 C, APHA, 23 rd Edn., 2017	260.0	304.0
11.	Calcium (as Ca), mg/L	75, max	200, max	3500-Ca-B, APHA, 23 rd Edn., 2017	64.13	84.97
12.	Magnesium (as Mg), mg/L	30, max	100, max	3500 -Mg-B, APHA, 23 rd Edn., 2017	24.3	22.36
13.	Boron (B), mg/L	0.5,max	2.4,max	4500 B- B, APHA 23 rd Edn., 2017	0.124	0.127

* Drinking water specification, IS 10500 : 2012 and it's amendments,
Applicable for Sl. No. Others/ Jan - 25/ GW/11 to Others/ Jan - 25/ GW/12

11. Deviation from Test Method , if any : No
12. If Sampling Conducted by the Central Laboratory, Yes/ No. - No
If Yes,

(a) Date of Sampling : (b) Method Used* :
(c) Name of Sampler with Designation :

-----End of Test Report-----

Usharani
5.2.25
Authorised Signatory
(Water/wastewater)

(Dr. (Mrs) Usharani Patnaik, Addl. Chief Env. Scientist)

Niranjan Mallick
Board Analyst
(Mr. Niranjan Mallick, Chief Env. Scientist)

Note :

- (i) The results stated above relate only to the items tested.
(ii) This report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory.
(iii) The laboratory is not responsible for the authenticity of photocopied Test Reports.
(iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar - 751 012, FAX : 2562822/2560955
TEL : 2564033/2563294 EPABX : 2561909/2562847, E-mail : paribesh1@ospcboard.org Website : www.ospcboard.org



**CENTRAL LABORATORY
STATE POLLUTION CONTROL BOARD, ODISHA**

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024
E-mail: centrallab@ospcboard.org

TEST REPORT

Page 1 of 1

1. ULR No. : -----
- 2 (i). Report No. : OS/92/02/2025
- 2(ii). Amendment No : ---
- 3 (i) Date : 05.02.2025
- 3(ii) Amendment Date : ---
4. Sample Submitted By : Sri J.K Sahoo, Lab. Attendant,
(Name and address) Regional Office, SPCB, Odisha, Kalinganagar
5. Reference Letter No. : 43/ (Lab.07) dt.07.01.2025
6. Date of sample receipt : 08.01.2025
7. Sample Description :

(i) Discipline : Chemical Testing (Biological Testing, Chemical testing)	(ii) Group : Pollution and Environment (Water/ Pollution and Environment / Atmospheric Pollution/ Soil and Hazardous Waste)	(iii) Sub Group : Wastewater (Surface water/ Ground water/ Drinking water / Wastewater/ Effluent/ Ambient Air/ Stack/ Soil and Hazardous Waste)
---	---	---
8. Analysis Starting Date-Analysis Completion Date : 08.01.2025 – 31.01.2025
9. If uncertainty is desired by Customer : No
10. Analysis Results :
(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits *	Test Method	Wastewater sample
				Others/ Jan - 25/WW/13 Water sample collected from the bridge near Ginger Hotel, Kalinganagar
				Results
1.	Phenolic compound as Phenol (mg/L)	1.0, max	5530 B followed by C or D, APHA, 23 rd Edn., 2017	<0.001
2.	Cyanide (mg/L)	0.2, max	4500-CN ⁻ -C & 4500 -CN ⁻ -F, APHA, 23 rd Edn., 2017	0.014
3.	Mercury (Hg), mg/L	0.01, max	3112 B, APHA, 23 rd Edn., 2017	0.00074
4.	Copper (Cu), mg/L	3.0, max	3111A, APHA, 23 rd Edn., 2017	0.007
5.	Cadmium (Cd), mg/L	2.0, max		0.003
6.	Lead (Pb), mg/L	0.1, max		0.004
7.	Nickel (Ni), mg/L	3.0, max		0.007
8.	Zinc (Zn), mg/L	5.0, max		0.063

* General standards for discharge of Environmental Pollutants. Schedule -VI (G.S.R. 422(E) dated 19.05.1993

11. Deviation from Test Method , if any : No
 12. If Sampling Conducted by the Central Laboratory, Yes/ No. - No
If Yes,
- (a) Date of Sampling : _____ (b) Method Used* : _____
(c) Name of Sampler with Designation : _____

-----End of Test Report-----

Usharani Patnaik
5.2.25
Authorized Signatory
(Water/wastewater)

(Dr. (Mrs) Usharani Patnaik, Addl. Chief Env. Scientist)

Niranjan Mallick
Board Analyst
(Mr. Niranjan Mallick, Chief Env. Scientist)

Note :

- (i) The results stated above relate only to the items tested.
- (ii) This report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory.

List of Stone Crushers

There are 07 nos. of stone crushers under consent administration in Mouza Aruha under Dharmasala Tahasil in the district of Jajpur. Consent to establish was granted to the stone crusher units after obtaining the sitting clearance certificate from District Administration. The details of the stone crushers are as follows

Sl. No.	Name & Address of the stone Crusher	Address of the stone Crusher	Name of The Proprietor	Consent to operate status	Operational Status
1	Ashutosh Stone Product	At-Muraripur, Village-Pandua, Po-Jaraka, Dist-Jajpur	Sarat Chandra Nayak, Proprietor At-Pandua Po-Jaraka Dist-Jajpur	31.03.2027	Non-Operational
2	M.A.A.S Stone Crusher	At-Aruha, Po-Purunabaulamala, Dharmasala Dist.- Jajpur	Ashok Parida, Managing Partner At-Kaduaboulamala, Po-Purunabaulamala, Dist.- Jajpur	31.03.2025	Non-Operational
3	Madhusmita Infrastructure Pvt. Ltd.,	At-Muraripur, Aruha, Dharmasala, Jajpur.	Tapas Ranjan Mallick, Managing Director At. Kandarkana, PO. Kotasahi, PS. Tangi Dist. Cuttack,	31.03.2026	Non-Operational
4	Kanika Stone Crushing Unit,	At/Po-Aruha, Tehsil-Dharmasala Dist-Jajpur.	Sarat Kumar Jena, Proprietor At/Po-Aruha, Tehsil-Dharmasala Dist-Jajpur	31.03.2026	Non-Operational
5	Nirman Udyog,	At-Aruha, Dist-Jajpur.	Sri Akshaya Kumar Samal, Proprietor At/Po-Aruha, Dist-Jajpur	31.03.2022	Non-Operational
6	Sree Mandir Stone Product	At/Po-Aruha, Dist-Jajpur.	Sachindra Patra, Proprietor At/Po-Aruha, PS-Dharmasala, Dist-Jajpur	31.03.2023	Non-Operational
7	Balaji Enterprises	At/Po-Aruha, Jajpur	Chitta Ranjan Pattnaik At-Patra Sahi, College Square Dist-Cuttack	31.03.2021	Non-Operational



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Letter No. 4288 /MM, Jajpur/ Date 16.11.2024

From

Deputy Director of Mines,
Jajpur Circle, Jajpur

To

All Lessees /Project Proponents, Black Stone Quarries.
Dist-Jajpur.

Sub: **Contraventions observed during inspection of quarries by Sri K Mondal, Director of Mines Safety and Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region 1, DGMS, Bhubaneswar on 24.09.2024, 25.09.2024 & 26.09.2024 - reg.**

Ref: 1. Letter No. BBR-1/NGT/BSQ/2024/104-05 | Bhubaneswar, Date. 25.10.2024 of Directorate General Mines Safety, Bhubaneswar Region - 1.
2. Letter No. 2148, Date. 04.11.2024 & 2238, Date. 08.11.2024 of Directorate of Minor Minerals, Odisha Bhubaneswar.

Madam/Sir,

With reference to the subject and letters cited above, I am directed to intimate you that DMS and DDMS Bhubaneswar region-1 have inspected the Black Stone Quarries of Dharmasala, Jajpur on dated 24.09.2024, 25.09.2024 & 26.09.2024. They have point out some serious contraventions and intimated to this office vide letter no. BBR-1/NGT/BSQ/2024/104-05 Bhubaneswar, Dated. 25.10.2024 (Copy enclosed) which is self-explanatory.

In this connection you are therefore directed to **Stop Mining Operations and Other Allied Activities** with immediate effect. Further you are directed to rectify the contraventions point out in **Annexure -B** by DDMS Bhubaneswar region-1 at the earliest.

This may be treated as most urgent.

Encl: As above

Memo No. 4289 / MM, Jajpur, Date 16.11.2024

Copy to the Mining Officer (I/C), Jajpur district for information and immediate follow up action.

Deputy Director of Mines (I/C)

Hawal
16.11.2024

Hawal
16.11.2024

Memo No. 4290 / MM, Jajpur, Date 16.11.2024 /

Copy to the IIC, Jenapur // IIC, Dharmasala with a request for regular patrolling in the quarry areas under Dharmasala Tahasil.

H Nayak
16.11.2024
Deputy Director of Mines (I/C)

Memo No. 4291 / MM, Jajpur, Date 16.11.2024 /

Copy submitted to the Tahasildar & Executive magistrate, Dharmasala for information and necessary action.

H Nayak
16.11.2024
Deputy Director of Mines (I/C)

Memo No. 4292 / MM, Jajpur, Date 16.11.2024 /

Copy submitted to the Director of Mines Safety, Bhubaneswar Region - 1 for kind information and necessary action w.r.t to his Letter under reference.

H Nayak
16.11.2024
Deputy Director of Mines (I/C)

Memo No. 4293 / MM, Jajpur, Date 16.11.2024 /

Copy submitted to the Collector & District Magistrate, Jajpur // Superintendent of Police, Jajpur district for information and necessary action.

H Nayak
16.11.2024
Deputy Director of Mines (I/C)

Memo No. 4294 / MM, Jajpur, Date 16.11.2024 /

Copy submitted to the Director of Minor Minerals, Odisha, Bhubaneswar for information w.r.t to his Letter under reference.

H Nayak
16.11.2024
Deputy Director of Mines (I/C)

By e-mail

GOVERNMENT OF ODISHA
STEEL & MINES DEPARTMENT
DIRECTORATE OF MINOR MINERALS

Block No.06, Ground floor, Lokseva Bhawan, Bhubaneswar-751001
(e-mail:dirmmms-rev@gov.in)

File No. DOMM-DMM-MISC-0261-2024 2238

Date : 08/11/2024

From

Sri N.N. Singhdeo
Joint Director(Tech-Geology)

To

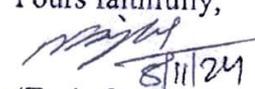
DDM, Jajpur

Sub: Contraventions observed during inspection of quarries operating in Dharmasala Tahasil of Jajpur District in respect of NGT case no.147/2024 made by Shri K.Mondal, Director of Mines Safety and Shri T. Hariprasad, Dy. Director of Mines safety, Bhubaneswar Region 1, DGMS, Bhubaneswar on 24.09.2024, 25.09.2024 & 26.09.2024-reg

Sir,

Inviting reference to the subject cited above, I am directed to enclose herewith a copy of the Director, Mines Safety, Bhubaneswar and request you to do the needful under intimation to Directorate, Minor Minerals, Odisha.

Yours faithfully,


8/11/24.
Joint Director(Tech-Geology)



ANNEXURE 'A'

List of quarries operating in Dharmasala Tahasil of Jajpur district in which Inspection was made

Sl. No	Name of Quarry	Name of Lessee/Owner	Inspection made by	Date of Inspection
1	Bajabati Black Stone Quarry-2	Sarat Chandra Behera	Shri Krishnendu Mondal, Director of Mines Safety, Bhubaneswar Region-1.	24.09.2024
2	Bajabati Black Stone Quarry-6	Samarendra Nayak	Shri Krishnendu Mondal, Director of Mines Safety, Bhubaneswar Region-1.	24.09.2024
3	Rahadpur Black Stone Quarry-4	Sarat Chandra Sahoo	Shri Krishnendu Mondal, Director of Mines Safety, Bhubaneswar Region-1.	25.09.2024
4	Rahadpur Black Stone Quarry-3/4	Sandeep Chandak	Shri Krishnendu Mondal, Director of Mines Safety, Bhubaneswar Region-1.	25.09.2024
5	Rahadpur Black Stone Quarry-9/5	Niranjan Rout	Shri Krishnendu Mondal, Director of Mines Safety, Bhubaneswar Region-1.	25.09.2024
6	Dankari Black Stone Quarry-5/10	Narayan Rout	Shri Krishnendu Mondal, Director of Mines Safety, Bhubaneswar Region-1.	25.09.2024
7	Dankari Black Stone Quarry- 2/3	Jayanti Jena	Shri Krishnendu Mondal, Director of Mines Safety, Bhubaneswar Region-1.	26.09.2024
8	Dankari Black Stone Quarry- 5	M/s.Laxmi Export, PoA Agnibesh Swain	Shri Krishnendu Mondal, Director of Mines Safety, Bhubaneswar Region-1.	26.09.2024
9	Baramana Black Stone Quarry-2	Kuna Pradhan	Shri Krishnendu Mondal, Director of Mines Safety, Bhubaneswar Region-1.	26.09.2024
10	Bichhakhandi Black Stone Quarry-6	Ajaya Agarwal	Shri Krishnendu Mondal, Director of Mines Safety, Bhubaneswar Region-1.	26.09.2024
11	Bichhakhandi Black Stone Quarry-8	Hemant Kumar Jena	Shri Krishnendu Mondal, Director of Mines Safety, Bhubaneswar Region-1.	26.09.2024
12	Bichhakhandi Black Stone Quarry-17	Gynaranjan Mahapatra	Shri Krishnendu Mondal, Director of Mines Safety, Bhubaneswar Region-1.	26.09.2024
13	Rahadpur Black Stone Quarry-1	Gynaranjan Mahapatra	Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region-1.	24.09.2024
14	Bajabati Black Stone Quarry-5	Sudhansu Jena	Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region-1.	24.09.2024
15	Rahadpur Black Stone Quarry-7	Utkal Highways	Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region-1.	25.09.2024
16	Rahadpur Black Stone Quarry-8	Sandeep Chndak	Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region-1.	25.09.2024
17	Rahadpur Black Stone Quarry- 6AC	Jagdish Shankar Sahoo	Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region-1.	25.09.2024
18	Rahadpur Black Stone Quarry-10 AC	Mahendra Swain	Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region-1.	25.09.2024
19	Dankari Black Stone Quarry- 14	Jayanti Jena	Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region-1.	25.09.2024
20	Dankari Black Stone Quarry-16	Jayanti Jena	Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region-1.	26.09.2024
21	Dankari Black Stone Quarry-17	Prasant Kumar Jena	Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region-1.	26.09.2024
22	Dankari Black Stone Quarry- 7/12	Narayan Rout	Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region-1.	26.09.2024
23	Dankari Black Stone Quarry- 6/11	Mahendra Swain	Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region-1.	26.09.2024
24	Bichhakhandi Black Stone Quarry-16	Sandip Barun Jena	Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region-1.	26.09.2024
25	Bichhakhandi Black Stone Quarry-21	Debendra Kumar Jena	Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region-1.	26.09.2024
26	Bichhakhandi Black Stone Quarry-22	Gyanaranjan Mahapatra	Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region-1.	26.09.2024

Serious contraventions observed under Mines Act, 1952, Metalliferous Mines Regulations, 1961 & Mines Rules, 1955 during inspection made on 24th, 25th & 26th September, 2024.

1. **Section 16 of Mines Act, 1952 read with Reg. 3 of MMR, 1961:** Notice of opening of the mine was not submitted to this Directorate by the owner before commencement of mining operations in the mine.
2. **Section 17(1) of Mines Act, 1952 read with Reg. 34(1) of MMR, 1961:** Manager was not appointed in the mine. Mining operation shall not be carried out in the mine unless the mine is kept under the sole control of a manager, being a person duly appointed and possessing the prescribed qualifications, to physically exercise his personal supervision and perform his duties under the Mines Act, 1952 and the rules and regulations made thereunder.
3. **Reg. 39 read with Regulation 160(1) of MMR, 1961:** Blaster was not appointed in the mine to exercise his personal supervision for the preparation of charges and the charging and stemming of blast holes and to carry out his duty in accordance with the provisions of the Regulations and of any order made thereunder with respect to the transport and use of explosives.
4. **Reg. 106(2)(a) & (3) of MMR, 1961:** The mines were not kept adequately benched, sloped or secured so as to prevent danger from fall of sides. The mines were made about 20m to 50m deep nearly vertical without forming any benches in height about 20m – 50m, as against the maximum permissible bench height of 6 m.
5. **Reg. 106(2)(b) of MMR, 1961:** Permission for use of heavy earth moving machinery (HEMM) and deep hole blasting was not obtained, however, the signs and impressions of carrying out deep hole drilling & blasting and of using excavator and tippers were observed in the mine. No HEMM or deep hole drilling & blasting shall be used in the mine without obtaining permission from this Directorate.
6. **Reg. 111(1) of MMR, 1961:** The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.
7. **Reg. 115(1)(a) of MMR, 1961:** The top edges of the opencast workings were not kept securely fenced to prevent any person from entering or falling therein.
8. **Rule 29B of Mines Rules, 1955:** Persons employed in the mine had not undergone initial or periodical medical examination.
9. **Section 48(1) of Mines Act, 1952 and Rule 77 of the Mines Rules 1955 read with the Ease of Compliance to Maintain Registers under Various Labour Laws Rules, 2017:** Particulars of employees of the mine were not found maintained in Form-A register.
10. **Section 48(4) of Mines Act, 1952 and Rule 78 of the Mines Rules 1955 read with the Ease of Compliance to Maintain Registers under Various Labour Laws Rules, 2017:** Attendance of persons employed in the mine was not found maintained in Form-D register.

S



भारत सरकार/Government of India

श्रम एवं रोजगार मंत्रालय/Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय/Directorate General of Mines Safety
भुवनेश्वर क्षेत्र-1/Bhubaneswar Region-1



Harish
M.O (P/1)
All Lease'

सं. BBR-1/NGT/BSQ/2024/_____ /

भुवनेश्वर, दिनांक— /10/2024

प्रेषक:

खान सुरक्षा निदेशक,
भुवनेश्वर क्षेत्र-1 ।

सेवा में,

The District Magistrate,
Jajpur district.

विषयः: Contraventions observed during inspection of quarries operating in Dharmasala Tahasil of Jajpur district in respect of NGT case No.147/2024 made by Shri K. Mondal, Director of Mines Safety and Shri T. Hariprasad, Dy. Director of Mines Safety, Bhubaneswar Region 1, DGMS, Bhubaneswar on 24.09.2024, 25.09.2024 & 26.09.2024 - reg.

महोदय,

An Order of original application No.147/2024/EZ before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata enclosing therewith original application filed by Shri Shantanu Kumar Bhukta, President, Youth United for Sustainable Environment Trust was received in this office on dated 13.08.2024. The application was made under Section 14, 15, 20, read with Section 18 of the National Green Tribunal Act, 2010 in respect of violations of environmental norms and illegal mining operation of rampant stone quarries in Dharmasala Tahasil particularly and unscientific stone quarries in the entire Jajpur district in general.

Applicant, Shri Shantanu Kumar Bhukta, President, on behalf of registered trust, namely Youth United for Sustainable Environment Trust, has made prayer to Hon'ble tribunal to give direction to the DGMS for safety audit of quarries operating in Dankari Cluster.

As per Section 16 of the Mines Act, 1952 and Regulation 3 of the Metalliferous Mines Regulations, 1961, after getting lease from the state government, the lessee/owner of the mines are required to submit Notice of Opening of the mine to the Directorate General of Mines Safety (DGMS) along with surface plan of the mine and other mine details for registration in online Shram Suvidha portal. However, the details in respect of lessee and mines operating in Dankari Cluster are also not available in this office, as "Notice of Opening" from lessee of any quarry operating in Dankari Cluster was not received. Hence, vide this office letter No. BBR1/Minor Mineral/2024/711, dated 20.08.2024, Dy. Director of Mines (DDM, Minor Mineral), Govt. of Odisha, Jajpur Circle, was requested to provide a list of quarries in Dankari Cluster and in reply thereof, a list of 83 quarries (operating & non-operating) were received from Dy. Director of Mines (DDM, Minor Mineral), Govt. of Odisha, Jajpur Circle, vide letter no. 3578, dated 18.09.2024.

Based on the information of operating quarries provided by DDM (Minor Minerals), Jajpur and District Mining Officer (on deputation: Minor Minerals), inspection was undertaken in those mines of Dankari Cluster, of Dharmasala Tahasil by the undersigned and Shri T. Hariprasad, Dy. Director of Mines Safety and following officers of state government namely S/Shri Jay Prakash Nayak, Dy. Director of

Mines(DDM, Minor Mineral), Govt. of Odisha, Jajpur Circle, Indramani Rout, District Mining Officer(DMO), (on deputation: Minor Minerals) other state government officers were present during inspection and enquiry on 24th, 25th & 26th September, 2024.

As per discussion with DDM(Minor Minerals), Jajpur and District Mining Officer(on deputation: Minor Minerals), 26 mines (list enclosed as Annexure-A) under Dharmasala Tahasil were operative, which were chosen for inspection.

During the inspection and enquiry, some serious contraventions under Mines Act, 1952, Metalliferous Mines Regulations (MMR), 1961 and Mines Rules (MR), 1955 which were common in all the mines were observed, as enclosed in Annexure-B (copy enclosed).

In view of the above, serious contraventions mentioned in Annexure-B found in mines mentioned in Annexure A are hereby being brought to your kind attention and you are requested to direct the lessees/Mine Owners (copy enclosed) to rectify above serious contraventions at the earliest. You are also requested to direct lessees to stop mining operations till the time all the serious contraventions mentioned in Annexure B are complied with.

This is for your information and necessary action please.

भवदीय.

ह0/-
(कृष्णेंदु मंडल)
खान सुरक्षा निदेशक,
भुवनेश्वर क्षेत्र-1 ।

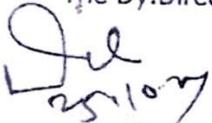
Encl: Annexure 'A' & 'B'

सं. BBR-1/NGT/BSQ/2024/04-05 ।

भुवनेश्वर, दिनांक- 25/10/2024

Copy forwarded for information and necessary action to:

1. The Director of Mines(Minor Mineral), Govt. of Odisha, Bhubaneswar.
2. The Dy. Director of Mines(Minor Mineral), Govt. of Odisha, Jajpur Circle, Jajpur, Odisha.


खान सुरक्षा निदेशक,
भुवनेश्वर क्षेत्र-1 ।

Serious contraventions observed under Mines Act, 1952, Metalliferous Mines Regulations, 1961 & Mines Rules, 1955 during inspection made on 24th, 25th & 26th September, 2024.

1. **Section 16 of Mines Act, 1952 read with Reg. 3 of MMR, 1961:** Notice of opening of the mine was not submitted to this Directorate by the owner before commencement of mining operations in the mine.
2. **Section 17(1) of Mines Act, 1952 read with Reg. 34(1) of MMR, 1961:** Manager was not appointed in the mine. Mining operation shall not be carried out in the mine unless the mine is kept under the sole control of a manager, being a person duly appointed and possessing the prescribed qualifications, to physically exercise his personal supervision and perform his duties under the Mines Act, 1952 and the rules and regulations made thereunder.
3. **Reg. 39 read with Regulation 160(1) of MMR, 1961:** Blaster was not appointed in the mine to exercise his personal supervision for the preparation of charges and the charging and stemming of blast holes and to carry out his duty in accordance with the provisions of the Regulations and of any order made thereunder with respect to the transport and use of explosives.
4. **Reg. 106(2)(a) & (3) of MMR, 1961:** The mines were not kept adequately benched, sloped or secured so as to prevent danger from fall of sides. The mines were made about 20m to 50m deep nearly vertical without forming any benches in height about 20m – 50m, as against the maximum permissible bench height of 6 m.
5. **Reg. 106(2)(b) of MMR, 1961:** Permission for use of heavy earth moving machinery (HEMM) and deep hole blasting was not obtained, however, the signs and impressions of carrying out deep hole drilling & blasting and of using excavator and tippers were observed in the mine. No HEMM or deep hole drilling & blasting shall be used in the mine without obtaining permission from this Directorate.
6. **Reg. 111(1) of MMR, 1961:** The boundary of the lease/mine was not found demarcated/fixed on the ground by providing permanent pillars.
7. **Reg. 115(1)(a) of MMR, 1961:** The top edges of the opencast workings were not kept securely fenced to prevent any person from entering or falling therein.
8. **Rule 29B of Mines Rules, 1955:** Persons employed in the mine had not undergone initial or periodical medical examination.
9. **Section 48(1) of Mines Act, 1952 and Rule 77 of the Mines Rules 1955 read with the Ease of Compliance to Maintain Registers under Various Labour Laws Rules, 2017:** Particulars of employees of the mine were not found maintained in Form-A register.
10. **Section 48(4) of Mines Act, 1952 and Rule 78 of the Mines Rules 1955 read with the Ease of Compliance to Maintain Registers under Various Labour Laws Rules, 2017:** Attendance of persons employed in the mine was not found maintained in Form-D register.